

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN  
ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. 68/2025/EZ**

**IN THE MATTER OF:**

DUSMANT KUMAR BAL

...APPLICANT

VERSUS

STATE OF ODISHA & ORS.

...RESPONDENTS

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Jajpur, Odisha  
Dtd. 02/12/2025

Through

*padmesh*  
Padmesh Mishra  
Advocate for the respondent  
Government of Odisha  
of fice@padmeshmishra.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN ZONE BENCH, KOLKATA**

**Original Application No. 68/2025/EZ**

**THE MATTER OF:**

**AMBAR KUMAR KAR**

**...APPLICANT**

**VERSUS**

**STATE OF ODISHA & ORS.**

**...RESPONDENTS**

**ADDITIONAL COUNTER AFFIDAVIT BY THE COLLECTOR & DISTRICT MAGISTRATE, JAJPUR- RESPONDENT NO. 4 ON BEHALF OF THE STATE**

I, Ambar Kumar Kar, aged about 58 years, S/o- Late Kulamani Kar, at present working as Collector & District Magistrate, Jajpur, do hereby solemnly affirm and state as follows:

1. That, I am arrayed as the Respondent No.4 in the above-mentioned Original Application, in my official capacity. I have been duly authorised by the Additional Chief Secretary to Government, Revenue & Disaster Management Department, Odisha vide his Letter No.18430, dated 20.05.2025 to file Counter Affidavit on behalf of the State. I have gone through the said application and understood the contents thereof. I am also well acquainted with the facts of the present case as derived from the official records and as such I am competent to swear the present affidavit.

That, in compliance of the order of this Hon'ble Court, the deponent had filed Counter Affidavit and Inquiry Report before this Hon'ble Tribunal which was taken on record vide order dated 19.05.2025. In extension of the same, respondent No. 4 intends to submit additional information w.r.t Paragraph No.3,15, 16 & Paragraph No.4,12 & 13 of the Original Application through the

*Ambar Kumar Kar*  
**COLLECTOR  
JAJPUR**



*Ambar*  
**3-12-25**

present Affidavit. The contents of this Additional Counter Affidavit may kindly be read with the Counter Affidavit filed on dated 17.05.2025.

3. That, with regard to the averments made in Paragraph No.3,15&16, it is humbly submitted that for verification of the same, M/S TKS Consultancy Services, Bhubaneswar was requested to conduct survey and submit its report. The report submitted by the agency dated 19.04.2025 revealed that excavation has been done beyond six metres in some places of the above two quarries. Taking into account the sensitiveness of the matter & to avoid any future litigation, the Chief Executive, ORSAC, Bhubaneswar was requested vide office Letter No.2787 dated 07.05.2025 to check the authenticity of the report submitted by M/S TKS Consultancy Services.

In reply to the aforesaid office Letter No.2787 dated 07.05.2025, ORSAC vide Letter No.2372 dated 16.06.2025 has submitted the authenticity report submitted by M/S TKS Consultancy Services, Bhubaneswar, which reveals that:

**(a) Aruha BSQ (Cluster Sl. No.2/5), Area-20 Acres:**

It is observed that from the drone survey report conducted on 28.10.2024, the lowest undisturbed surface height is 45 metres as per mining plan and excavation has been done up to a depth of 40 metres drone surveyed on 28.02.2025 which implies **excavation has not gone beyond 6 metres** from the lowest undisturbed contour line (Lowest RL) of the lease area.

**(b) Aruha BSQ (Cluster Sl. No.2/3)-Area-18.88 Acres:**

It is observed that from the drone survey report conducted on 28.10.2024, the lowest undisturbed surface height is 45 metres as per mining plan and excavation has been done up to a depth of 36 metres drone surveyed on 28.02.2025 which implies **excavation has gone beyond 6 metres** from the lowest contour line (Lowest RL) of the lease area.

Ambar Kumar Kera  
COLLECTOR  
JAJPUR



True Copy of Letter No.2372, dated 16.06.2025 submitted by the ORSAC regarding authenticity of the reports is annexed and marked herewith as **ANNEXURE- J**.

4. That, with regard to the averments made in Paragraph No.4,12&13, it is humbly submitted that M/s TKS Consultancy Services, Bhubaneswar was requested vide office Letter No. 924 dated 18.02.2025 & Letter No.2692 dated 02.05.2025 to assess the volume of black stone extracted.

In this regard, it is humbly submitted that in reply to this office Letter No. 924 dated 18.02.2025 & Letter No. 2692 dated 02.05.2025, the ORSAC vide Letter No.2763 dated 10.07.2025, which was received on 20.08.2025, has submitted the vetted Drone Surveyed Report of Aruha BSQ (20 Acre) and Aruha BSQ (18.88 Acre).

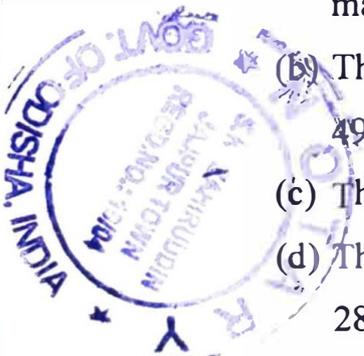
True Copy of Letter No. 2763 dated 10.07.2025 is annexed and marked herewith as **ANNEXURE-K** for kind perusal of the Hon'ble Tribunal.

5. That, the vetted Drone Survey Report at Page No.14 submitted by ORSAC w.r.t Aruha BSQ (20 Acre) reveals as follows;

- (a) As per the field survey, it was observed that the lease area is covered with 2 meters of soil (i.e. 10%), 4992.655 cubic meters underlain by massive granitic rock.
- (b) The total volume of material extracted (overburden + stone) is 49926.555 cubic meters.
- (c) The total volume of extractable black stone is 44933.9 cubic meters.
- (d) The volume of recoverable black stone extracted from 19.10.2024 to 28.02.2025 (date of survey) is estimated to be approximately 35947.12 cubic meters (Volume of Recoverable Stone (80%) as per approved modification of mining plan).

The above report of ORSAC indicates that, **excavation is within the permissible limit** allowed to the lessee.

Ambar Kumar Kar  
COLLECTOR  
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True Copy of the Volume Assessment Report w.r.t Aruha BSQ (Cluster Sl. No.2/5) over an area of 20 Acres is annexed and marked herewith as **ANNEXURE –L.**

6. The vetted Drone Survey Report at Page No.14 submitted by ORSAC w.r.t Aruha BSQ (18.88 Acre) reveals that:
- As per the field survey, it was observed that the lease area is covered with 2 meters of soil (i.e. consider as 10% soil), 7563.413 Cum underlain by massive granitic rock.
  - The total volume of material extracted (overburden + stone) is 75637.413 cubic meters.
  - The total volume of extractable black stone is (75637.413-7563.413) is 68074 cubic meters.
  - The volume of recoverable black stone extracted from 08.11.2024 to 28.02.2025 (date of survey) is estimated to be approximately 47651.8 cubic meters (Volume recoverable stone 70% as per approved mining plan). (Volume of Recoverable Stone (70%) as per approved modification of mining plan)

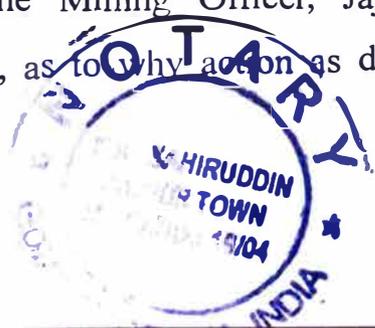
*Ambar kumar*  
COLLECTOR  
JAJPUR

The above report indicates that, **5617.8 Cum** of black stone is over extracted from the quarry as the allowed quantity was 42034 Cu m / Annum as per the Approved Mining Plan & Environmental Clearance (E.C).

True Copy of the Volume Assessment Report w.r.t Aruha BSQ (Cluster Sl. No.2/3) over an area of 18.88 Acres is annexed and marked herewith as **ANNEXURE –M.**

7. That, Sri Sarat Kumar Jena, lessee of Aruha BSQ (Cluster Sl. No.2/3) who was granted the lease over an area of 18.88 Acres has been issued a show-cause notice by the Mining Officer, Jajpur district vide Letter No.5729 dated 06.09.2025, as to why action as deemed proper under OMMC Amendments

*[Handwritten signature]*  
2-12-25



Rules, 2023 shall not be initiated against him for excavation beyond 6 metres and over-extraction of 5617.8 Cu m of black stones from the quarry.

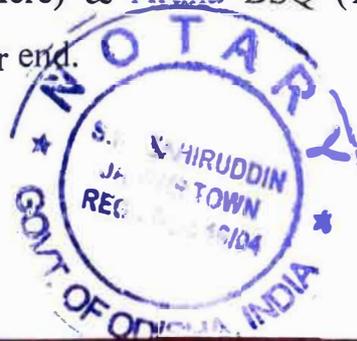
True Copy of the Letter No.5729, dated 06.09.2025 is annexed and marked herewith as **ANNEXURE - N**

8. That, the lessee i.e. Sri Sarat Kumar Jena has filed an objection to the Drone Survey Report on 03.09.2025, pursuant to the order dated 22.08.2025 passed by the Hon'ble High Court of Odisha in WP(C) No.23125 of 2025 (Sarat Kumar Jena -Vs-State of Odisha & others) and requested therein for giving him an opportunity of personal hearing before taking any action against him and requested for re-Drone Survey of Aruha BSQ (18.88 Acre) in his presence. It may please be noted that the Hon'ble Court has disposed of the above Writ Petition on 22.08.2025 while observing:

*"... reserving liberty to the petitioner to file his objections to the drone survey report within a period of two weeks producing all vouching material in support of the objection and that till the decision is taken by the jurisdictional Opp. Parties on the said objection, no cohesive action shall be taken against the petitioner solely on the basis of the drone survey report."*

True Copy of the Letter dated 03.09.2025 is annexed and marked herewith as **ANNEXURE-O**

9. That, the State Environmental Impact Assessment Authority (SEIAA), Odisha has been intimated by the Mining Officer, Jajpur district vide Letter No.5752 dated 06.09.2025 regarding authenticity report of the ORSAC, Odisha against the assessment report submitted by M/s. TKS Consultancy Services, Bhubaneswar w.r.t Aruha BSQ (20 Acre) & Aruha BSQ (18.88 Acre) for information and necessary action at their end.



*S. Khiruddin*  
3.12.25

*Amban kumar ken*

COLLECTOR  
JAJPUR

True Copy of the Letter No.5752 dated 06.09.2025 is annexed and marked herewith as **ANNEXURE – P**

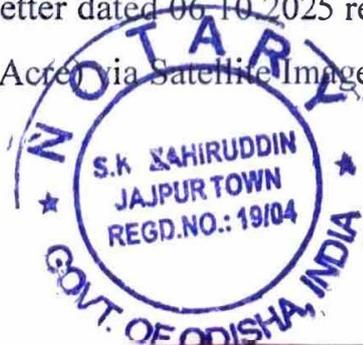
10. That, in reply to the show-cause Notice No.5729 dated 06.09.2025, the lessee i.e. Sri Sarat Kumar Jena of Aruha BSQ (18.88 Acres) in his letter dated 08.09.2025 has disputed the allegation of over-extraction of 5617.8 Cu m of black stone from the said quarry as alleged in the show-cause notice till re-survey through drone by the authorities or till the disposal of his objections by the Deputy Director of Mines, Jajpur Circle, Jajpur and ORSAC pursuant to the order dated 22.08.2025 passed by the Hon'ble High Court of Odisha in W.P (C) No.23125 of 2025. Besides, the lessee Sri Sarat Kumar Jena has requested for a personal hearing before taking any action against him.

True Copy of the show-cause reply dated 08.09.2025 of Sri Sarat Kumar Jena-lessee is annexed and marked herewith as **ANNEXURE – Q**.

11. That, considering the representation dated 03.09.2025 and reply dated 08.09.2025 to the show-cause notice to lessee Sri Sarat Kumar Jena, and for sake of principle of natural justice, the lessee was intimated about a personal hearing scheduled on 22.09.2025 by the Mining Officer, Jajpur vide Letter No.5887, dated 15.09.2025.

True Copy of the Letter No.5887, dated 15.09.2025 of the Mining Officer, Jajpur is annexed and marked herewith as **ANNEXURE – R**.

12. That, as per the schedule, a hearing was conducted on 22.09.2025 by the Mining Officer, Jajpur district at the office of the Deputy Director of Mines, Jajpur Circle, Jajpur in presence of the lessee. After a detailed discussion, the matter was adjourned to 08.10.2025 for final hearing. In between, the lessee submitted another letter dated 06.10.2025 requesting therein for reassessment of Aruha BSQ (18.88 Acres) via Satellite Imagery or re-drone survey.



*Ambha kumar kar*

COLLECTOR  
JAJPUR

True Copy of the letter dated 06.10.2025 of the lessee is annexed and marked herewith as **ANNEXURE-S**.

13. That, on 08.10.2025, hearing was conducted by the Mining Officer, Jajpurdistrict at the office of the Deputy Director of Mines, Jajpur Circle, Jajpur in presence of the lessee. During the hearing, all the grievances of the lessee were addressed and considering the request of the lessee regarding re-evaluation of the Assessment Report of Aruha BSQ (18.88 Acre) and re-assessment of the same via Satellite Imagery or re-drone survey, the Chief Executive, ORSAC, was requested vide Letter No.6436 dated 17.10.2025 to re-evaluate the said report and submit the outcomes of re-evaluation. In addition to this, the ORSAC was requested to submit its views on re-assessment of the same by means of Satellite Imagery or re-drone survey.

True Copy of the Letter No.6436 dated 17.10.2025 issued by the Mining Officer, Jajpur is annexed and marked herewith as **ANNEXURE-T**.

14. That, in reply to the above letter, the Chief Executive, ORSAC, submitted its views vide Letter No.4220 dated 03.11.2025, informing that *the Drone Survey of Aruha BSQ (18.88 Acre) was re-evaluated and found that there is no discrepancy in the previously submitted report. The Report was prepared on the lowest surface height of 45 metres as per the modified mining plan, and excavation has been done up to a depth of 36 metres as per the drone survey conducted on 28.02.2025. Which implies that excavation has gone beyond 6 meters from the lowest contour line (Lowest Line) of the lease area. With regard to the reassessment of Aruha BSQ (18.88 Acre), the ORSAC has suggested that there is no need to carry out a drone survey again as there is no discrepancy in the previous report.*

The above report was communicated to the lessee on the next date of hearing i.e. on 14.11.2025. The lessee sought one week of time to submit its views, which was heard and allowed.



P. Aban kumar khar  
 COLLECTOR  
 JAJPUR

3-12-25

True Copy of the Letter No.4220, dated 03.11.2025 of the Chief Executive, ORSAC is annexed and marked herewith as **ANNEXURE-U**.

15. That, on 17.11.2025, the lessee Sri Sarat Kumar Jena had submitted written views on the Letter No.4220 dated 03.11.2025 of the Chief Executive, ORSAC. In the said submission, the lessee reiterated to conduct re-drone survey of Aruha BSQ (18.88 Acre) in his presence. As ORSAC has already submitted its views on the request of the lessee for re-drone survey of the said quarry suggesting no need of drone survey again, the request of the lessee for re-drone survey was rejected.

16. It is concluded that the lessee is liable to deposit Royalty & other Govt. dues along with penalty and Environmental compensation for over-extraction of 5617.8 CuM of black stone from Aruha BSQ (18.88 Acre) and the State Environmental Impact Assessment Authority (SEIAA), Odisha shall be intimated to take action against the lessee for violation of E.C conditions.

True Copies of the letter No.17.11.2025 of lessee Sri Sarat Kumar Jena and the order of the hearing conducted by the Mining Officer, Jajpur are annexed and marked herewith as **ANNEXURE- V**.

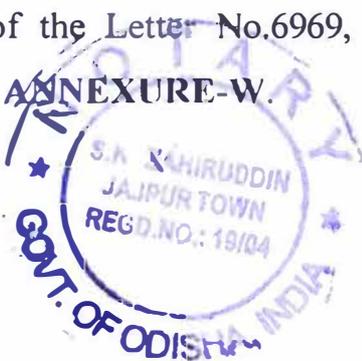
17. That, subsequent to the hearing, lessee Sri Sarat Kumar Jena has been penalised to the tune of Rs.31,43,176/- (Rupees Thirty One Lakh Forty Three Thousand One Hundred Seventy Six) only by the Mining Officer, Jajpur district for unauthorised extraction of 5617.8 Cu m of black stone from Aruha BSQ (18.88 Acre) vide Letter No.6969 dated 18.11.2025.

True Copy of the Letter No.6969, dated 18.11.2025 is annexed and marked herewith as **ANNEXURE-W**.

*Amban Kumar Jena*

COLLECTOR  
JAJPUR

*S.K.*  
*3.12.25*



18. That, apart from this, Regional Officer, State Pollution Control Board, Kalinganagar has been intimated by the Mining Officer, Jajpur vide Letter No.7014 dated 18.11.2025 for imposition of Environmental Compensation on the lessee Sri Sarat Kumar Jena for such unauthorised overextraction.

True Copy of the Letter No.7014, dated 18.11.2025 is annexed and marked herewith as ANNEXURE-X.

19. That, the Member Secretary, State Environmental Impact Assessment Authority (SEIAA), Odisha has also been intimated by the Mining Officer, Jajpur vide Letter No.7202, dated 28.11.2025 regarding violation of terms and conditions of Environmental Clearance (E.C) granted in favour of the lessee Sri Sarat Kumar Jena w.r.t Aruha BSQ (18.88 Acre) by excavation beyond the depth of 6 meters requesting therein to take necessary action against the lessee.

True Copy of the Letter No.7202, dated 28.11.2025 is annexed and marked herewith as ANNEXURE-Y.

20. That, the statements made in the present affidavit are true to the best of my knowledge and belief as per information derived from the official records and statements.

21. This is for humble submission before the Hon'ble National Green Tribunal, Eastern Zone, Kolkata.

*Ambar kumar kar*

DEPONENT  
COLLECTOR  
JAJPUR

**VERIFICATION**

I, the above-named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge and nothing material has been concealed therefrom.

Verified at Jajpur on this 2<sup>nd</sup> day of December, 2025.

The Executants solemnly declare  
sign & Signed in presence being  
Identified

*SK. ZAHIRUDDIN*  
03/12/25  
Notary, Jajpur

*Ambar kumar kar*  
DEPONENT  
COLLECTOR  
JAJPUR



*SK*  
3-12-25



**ODISHA SPACE APPLICATIONS CENTRE (ORSAC)**  
Department of Science & Technology, Govt. of Odisha

ORSAC/PR/1271/2025/ 2372 Dt.- 16/6/2025

To,  
The Deputy Director of Mines (I/C)  
Jajpur Circle, Jajpur

Sub: Submission of authenticity of the report submitted by M/s. TKS Consultancy Services, Bhubaneswar

Ref: (1) Your Letter No. 2787, Dated 07.05.2025  
(2) Letter No.1080 dated on 10.04.2025 of the Director of Minor Minerals, Odisha.

Sir,

With reference to the subject and your letter cited above, you have requested to check for the authenticity of the reports based on Modification of Mining plan approved on 17.12.2024 and drone surveyed on 28.10.2024 w.r.t. Aruha BSQ (Cluster Sl No.2/5) and Aruha BSQ (Cluster Sl No.2/3) in village Aruha under Dharmasal Tahasil of JAJPUR District, Odisha, submitted by M/s. TKS Consultancy Services, Bhubaneswar regarding whether excavation has been done beyond the depth of 6 metres or not. In this regard, the reports w.r.t Aruha BSQ (Cluster Sl No.2/5) and Aruha BSQ (Cluster Sl No.2/3) were examined considering the "SOP regarding clarification on area and depth to be considered for volume consideration for minor minerals for drone survey" issued by the Directorate of Minor Minerals, vide Letter No.1080 Dated 10.04.2025. It is stated that, for stone, depth to be considered six metres from the undisturbed lowest contour line (Lowest RL) of the lease area or extrapolated minimum contour line of the lease area. Considering the above criteria following observations have been made w.r.t Aruha BSQ (Cluster Sl No.2/5) and Aruha BSQ (Cluster Sl No.2/3).

**1. Aruha BSQ (Cluster Sl No.2/5), Area-20 Acres:**

It is observed that from the drone survey report conducted on 28.10.2024, the lowest undisturbed surface height is 45 metres as per mining plan and excavation has been done up to a depth of 40 metres drone surveyed on 28.02.2025 which implies excavation has not gone beyond 6 metres from the lowest undisturbed contour line (Lowest RL) of the lease area.

1892  
18-06-2025

**2. Aruha BSQ (Cluster Sl No.2/3)-Area-18.88 Acres:**

It is observed that from the drone survey report conducted on 28.10.2024, the lowest undisturbed surface height is 45 metres as per mining plan and excavation has been done up to a depth of 36 metres drone surveyed on 28.02.2025 which implies excavation has gone beyond 6 metres from the lowest contour line (Lowest RL) of the lease area.

**3. Bajabati BSQ – 3 and Bajabati BSQ -5 are under process.**

Encl:-SOP from Director Minor Mineral,steel & mines department .

Your's Faithfully,

*Cecilia Yu*

SCIENTIST-D

16.06.2025

**ODISHA SPACE APPLICATIONS CENTRE (ORSAC)**

Department of Science &amp; Technology, Government of Odisha

*M. O (P/C)*  
20.08.25

ORSAC/PR/1271/2025/ 2763<sup>(3)</sup> Dt.- 10/8/2025.

To,  
The Deputy Director of Mines (I/C)  
Jajpur Circle, Jajpur  
E-mail: ddmjajpur.mm@gov.in

Sub- Supply of vetted Drone surveyed output for 02 no. of minor mineral sources.

Ref- Your letter No-2694/MM, Jajpur, Dated-02.05.2025

Sir,

In inviting reference to the letters and subject cited above, please find enclosed herewith the Drone survey output reports in respect of 02 no. (Aruha black stone quarry-2/3 & Aruha black stone quarry-2/5 under Dharmasala Tahasil) of minor mineral sources in jajpur District.

Thanking you,

Enc: - 02 no's report.

Yours Faithfully,

*C. Ramya*

SCIENTIST-D

Copy to: 1) The Director, Minor Minerals, Odisha for kind information.

2) M/s TKS Consultancy Services for information.

2722  
20-08-2025

**VOLUME ASSESSMENT REPORT**  
**OF ARUHA BLACK STONE QUARRY (CLUSTER SL. NO.-2/5)**  
**OVER AN AREA OF 20.00 ACRES OR 8.09 HA IN VILLAGE ARUHA UNDER**  
**DHARMASALA TAHASIL OF JAJPUR DISTRICT, ODISHA**

Work Order NO. 2692/MM, JAJPUR, Dt. 02/05/2025

(Date Of Drone Survey: 28.02.2025)

(Use of UAV/Drone, DGPS Survey Techniques adopted)

Prepared By:



**M/S TKS CONSULTANCY SERVICES**

PlotNo-3153/14698, Pandara, Unit-II-38,  
Near Second Wife Kitchen, Rasulgarh,  
Bhubaneswar, Khordha, Odisha-751010

E-mail: [tkscsbbs@gmail.com](mailto:tkscsbbs@gmail.com)

Contact: +91 8249834881

An ISO 9001:2015 Certified Consultancy  
AN ORSAC EMPANELLED AGENCY

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VOLUME ASSESSMENT REPORT OF ARUHA BLACK STONE QUARRY (CLUSTER SL. NO.-2/5) OVER AN AREA OF 20.00AC/ 8.09HECT IN VILLAGE ARUHA UNDER DHARMASALA TAHASIL OF JAJPUR DISTRICT. ODISHA.

## 1. Introduction:

Aruha Black Stone Quarry (Cluster serial No.2/5) over an area of 20.00Ac/ 8.09 Hect. is located in village Aruha under Dharmasala Tahasil of Jajpur District. The modification of mining plan was approved on dated – 28.10.2024. The lease was executed in favour of Sri Manoj Kumar Samal. Accordingly, the lessee started the mining operation.

The Hon'ble NGT has directed to conduct a fresh enquire to ascertain over extraction of Aruha BSQ (Cluster serial No. 2/5). So, The Mining Officer (I/C), Jajpur District issued a letter to TKS Consultancy Services vide his letter No. 2692/MM, Jajpur on dated 02.05.2025 to submit the assessment report with respect to the Aruha BSQ (20 Acre).

In compliance with this directive, the lease area was surveyed using Drone and DGPS. This report has been prepared by considering the previous Ortho Image (Dated-19.10.2024) & Geological Section of the approved modification of mining plan, and the recent Drone Survey Ortho Image (Dated-28.02.2025) in respect of Aruha Black Stone Quarry 20 Acres (Cluster serial No.2/5).

This report has been prepared based on the Standard Operating Procedure (SOP) issued by the Director, Minor Minerals, Department of Steel & Mines, Government of Odisha, vide Letter No. DOMM-DMM-MISC-0112-2024/1080, dated 10.04.2025

## 2. Location of the Area:

The area under reference is featured in the Survey of India Topo-sheet No. F45U1 and is bounded between the latitudes of 20° 45' 5.680" N to 20° 44' 53.210" N and longitudes of 86° 6' 12.560" E to 86° 5' 58.444" E.

The details of Boundary pillar coordinates are given below the table.

DGPS BOUNDARY PILLAR COORDINATE		
PILLAR_NO	Latitude	Longitude
1	20° 45' 2.290" N	86° 6' 11.230" E
1A	20° 45' 2.002" N	86° 6' 12.173" E
2	20° 45' 1.790" N	86° 6' 12.560" E
3	20° 44' 53.210" N	86° 6' 4.610" E
3A	20° 44' 53.780" N	86° 6' 2.874" E
4	20° 44' 53.919" N	86° 6' 2.768" E
4A	20° 44' 55.260" N	86° 6' 3.940" E
4B	20° 44' 56.027" N	86° 6' 2.853" E
4C	20° 44' 58.535" N	86° 6' 0.350" E
5	20° 44' 59.331" N	86° 5' 59.877" E
5A	20° 45' 0.936" N	86° 5' 58.901" E
5B	20° 45' 2.431" N	86° 5' 58.449" E

VOLUME ASSESSMENT REPORT OF ARUHA BLACK STONE QUARRY (CLUSTER SL. NO.-2/5) OVER AN AREA OF 20.00AC/ 8.09HECT IN VILLAGE ARUHA UNDER DHARMASALA TAHAASIL OF JAIPUR DISTRICT, ODISHA.

5C	20° 45' 3.151" N	86° 5' 58.444" E
5D	20° 45' 4.482" N	86° 5' 59.071" E
6	20° 45' 5.030" N	86° 5' 59.620" E
6A	20° 45' 5.443" N	86° 6' 0.232" E
6B	20° 45' 5.664" N	86° 6' 1.116" E
6C	20° 45' 5.680" N	86° 6' 2.612" E
6D	20° 45' 5.335" N	86° 6' 3.928" E
7	20° 45' 4.080" N	86° 6' 6.380" E
7A	20° 45' 2.395" N	86° 6' 8.651" E
7B	20° 45' 1.321" N	86° 6' 9.936" E
8	20° 45' 1.000" N	86° 6' 10.460" E

3. Land Schedule:

The lease area is lies in the village Aruha, under Dharmasala Tahasil of Jaipur district, Odisha. Bearing khata no. 779, Plot No.-2694(p), 2807(p) & 2808(p) KISSAM Pahada.

DGPS SURVEY SOURCE AREA

Name of the Quarry	Mouza	Khata No.	Plot No.	Area in (Acres)	Kisam
Aruha BSQ	Aruha	779	2694(p),	5.57	Pahada
			2807(p)	13.66	
			2808(p)	0.77	
Total Area				20.00	

VOLUME ASSESSMENT REPORT OF ARUHA BLACK STONE QUARRY (CLUSTER SL. NO.-2/5) OVER AN AREA OF 20.00AC/ 8.09HECT IN VILLAGE ARUHA UNDER DHARMASALA TAHASIL OF JAJPUR DISTRICT, ODISHA.

4. Equipment for Survey and Data Processing

(i) DRONESPECIFICATION

Item (Model)	Manufacture	
Drone	CBAI	
Payload	RGB Camera (20 Megapixel)	
Flying Height	100 meters	
Speed	10m/s	
Front overlap	70%	
Side Overlap	75%	

TABLE-1: -LIST OF HARDWARE EQUIPMENT'S

(ii) DGPS Description

Sl. No	Particulars	Description	Product Image
1	DGPS device	TrimbleR12integratedGNSSSystem	
2	No. of Channels	672	
3	Antenna	Integrated	
4	Frequency used	GPS L1&L2, GLONASS F1&F2 Asia-Pacific version: GPSL1&L2, BEIDOU B1&B2	
5	Horizontal accuracy	8mm RTK	
6	Vertical accuracy	15mmRTK	
7	Controller	TrimbleTSC7 Controller	

TABLE-2: - LIST OF HARDWARE EQUIPMENT'S

(iii) Software

Software Used	Serial No/Version	Purpose of Use
Trimble Business Center	5.0	DGPS Data processing
Pix4D mapper	4.8.4	Drone Data processing
Auto Cad Map	2024	Preparation of Section
Global Mapper	2023	Preparation of Surface & Contour
Microsoft office	2023	Report Preparation

TABLE-3: - LIST OF SOFTWARE USED

VOLUME ASSESSMENT REPORT OF ARUHA BLACK STONE QUARRY (CLUSTER SL. NO.-2/5) OVER AN AREA OF 20.00AC/ 8.09HECT IN VILLAGE ARUHA UNDER DHARMASALA TAHASIL OF JAJPUR DISTRICT, ODISHA.

5. Data & Methodology:

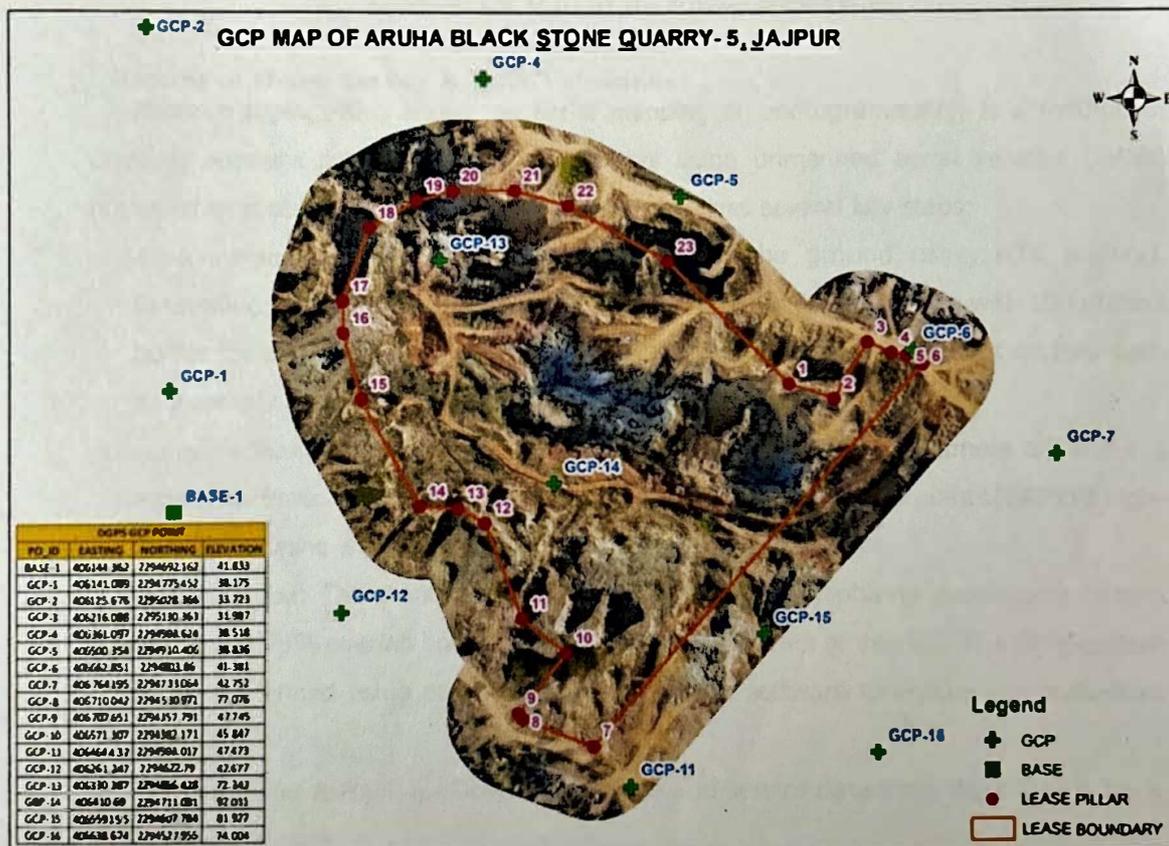
The Mining Officers issue work orders for the assessment of reserves and replenishment studies within their respective jurisdictions, along with relevant lease information. Upon receiving the work order, the consultancy verifies and validates the lease information to ensure accuracy. Any data gaps identified during this process are discussed and resolved in coordination with the concerned Mining Officers. The following methodology has been adopted for the study:

DGPS Survey

To ensure accuracy and reliability in DGPS-based surveys, the primary control point coordinates are provided by ORSAC.

a) Ground Control Point:

Ground Control Points (GCPs) were established to ensure precise horizontal and vertical positioning for accurate geospatial mapping. These GCPs were strategically placed and linked to a reference network to enhance the accuracy of drone imagery processing; the list of GCPs is given below:



VOLUME ASSESSMENT REPORT OF ARUHA BLACK STONE QUARRY (CLUSTER SL. NO.-2/5) OVER AN AREA OF 20.00AC/ 8.09HECT IN VILLAGE ARUHA UNDER DHARMASALA TAHASIL OF JAJPUR DISTRICT, ODISHA.

GCP COORDINATES			
PO ID	EASTING	NORTHING	ELEVATION
BASE-1	406144.4	2294692.162	41.833
GCP-1	406141.1	2294775.452	38.175
GCP-2	406125.7	2295028.366	33.723
GCP-3	406216.1	2295130.363	31.987
GCP-4	406361.1	2294992.624	38.518
GCP-5	406500.4	2294910.406	38.836
GCP-6	406662.9	2294803.86	41.381
GCP-7	406764.2	2294733.064	42.752
GCP-8	406710	2294530.971	77.076
GCP-9	406707.7	2294357.791	47.745
GCP-10	406571.3	2294382.171	45.847
GCP-11	406464.4	2294504.017	47.473
GCP-12	406261.2	2294622.79	42.677
GCP-13	406330.4	2294866.428	72.342
GCP-14	406410.7	2294711.081	92.031
GCP-15	406559.2	2294607.784	81.927
GCP-16	406638.7	2294527.955	74.004

Table 4: GCP used for Image Processing

b. Process of Drone Survey & Data Validation

Drone mapping, also known as aerial mapping or photogrammetry, is a method of creating accurate maps, models, and surveys using unmanned aerial vehicles (UAVs) equipped with cameras or sensors. The process involves several key steps:

- Mission Planning: After demarcation of GCP in the ground using RTK method, Determine the area to be mapped and drone flew over the lease area with 100 meters buffer for zone safe side. plan the flight mission, taking in to account factors such as weather conditions, airspace restrictions, and flight parameters.
- i. Equipment Setup: Prepare the drone and its payload, ensuring the camera or sensor is properly calibrated and functioning correctly. Set up ground control points (GCPs) if high-precision mapping is required.
- ii. Flight Execution: The drone flies in a systematic pattern, capturing overlapping images with around 75% overlap both side and forward of the area of interest. The flight pattern can be predefined using automated flight planning software to ensure comprehensive coverage.
- iii. Data transfer & Backup- Download image and sensor data from the drone & back up data securely.
- iv. Data Processing & Analysis- Using PIX4D application data processed with referenced to the GCP and generated True ortho, DTM, DSM & Point Clouds

VOLUME ASSESSMENT REPORT OF ARUHA BLACK STONE QUARRY (CLUSTER SL. NO.-2/5) OVER AN AREA OF 20.00AC/ 8.09HECT IN VILLAGE ARUHA UNDER DHARMASALA TAHASIL OF JAJPUR DISTRICT. ODISHA.

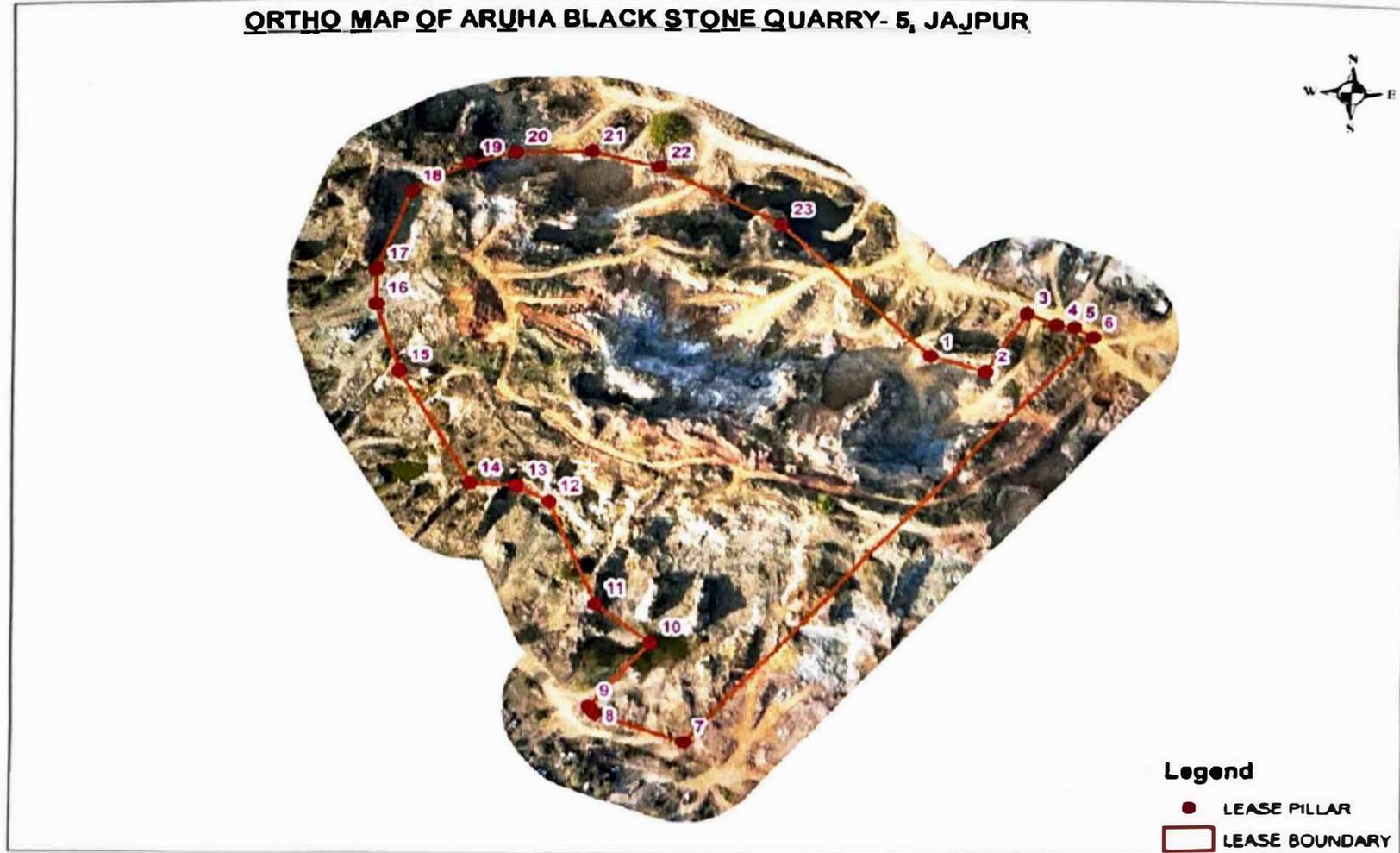
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- v. Checked the quality of the data and submitted the Raw & Processed data in defined SOP to the nodal agency (ORSAC) for Vetting.
- vi. After successful vetting of the data ORSAC certifies accuracy of the data.

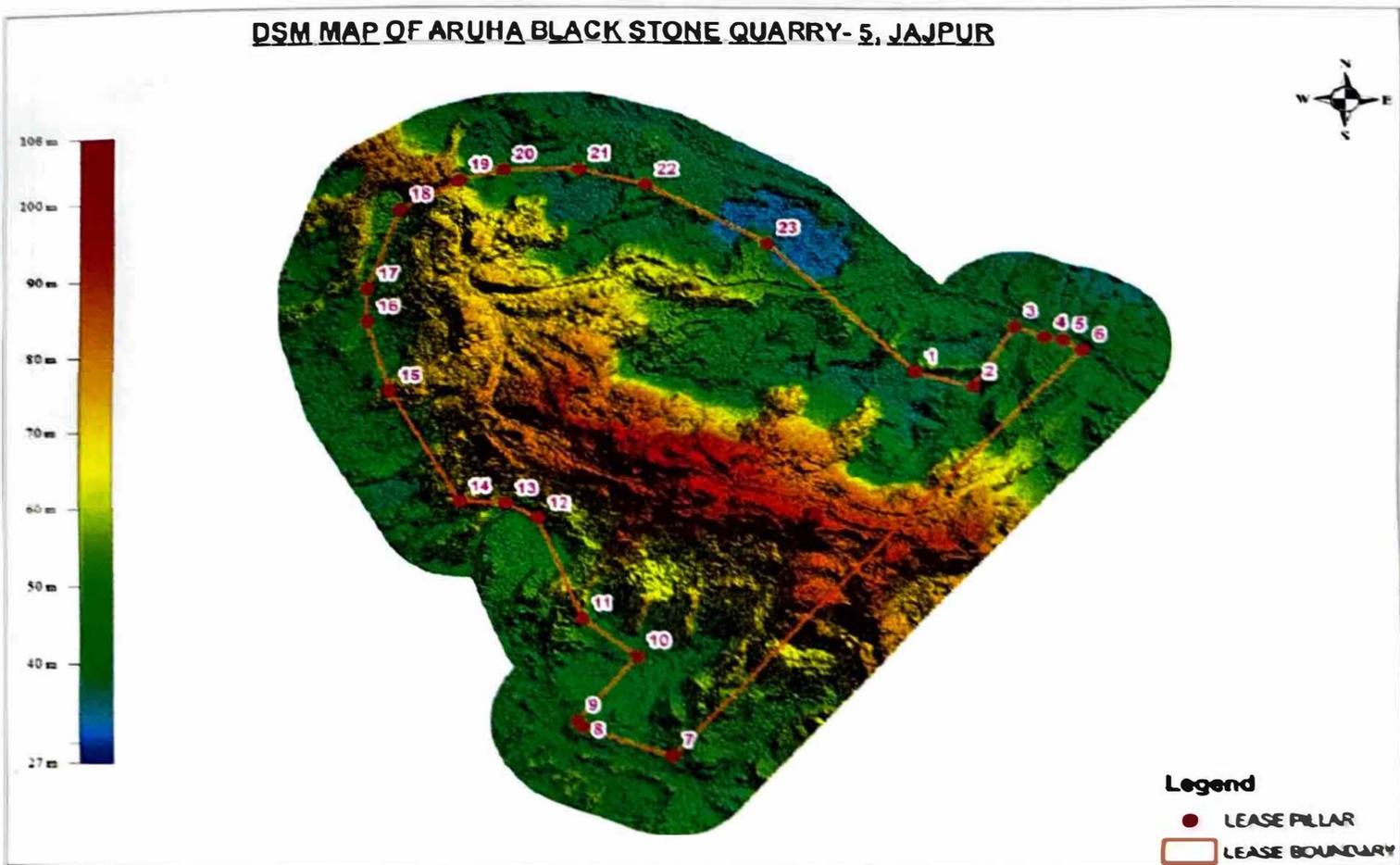
**Output:**

- o **High-resolution ortho photo**  
A geometrically corrected aerial image with consistent scale, providing accurate representation and enabling direct measurements. Used for land planning, environmental monitoring, and infrastructure management.
- o **Accurate and Geo-referenced imagery**  
Imagery aligned with geographic coordinates for integration into GIS systems. Ensures precise mapping and measurement, useful for land surveying, construction, and resource management.

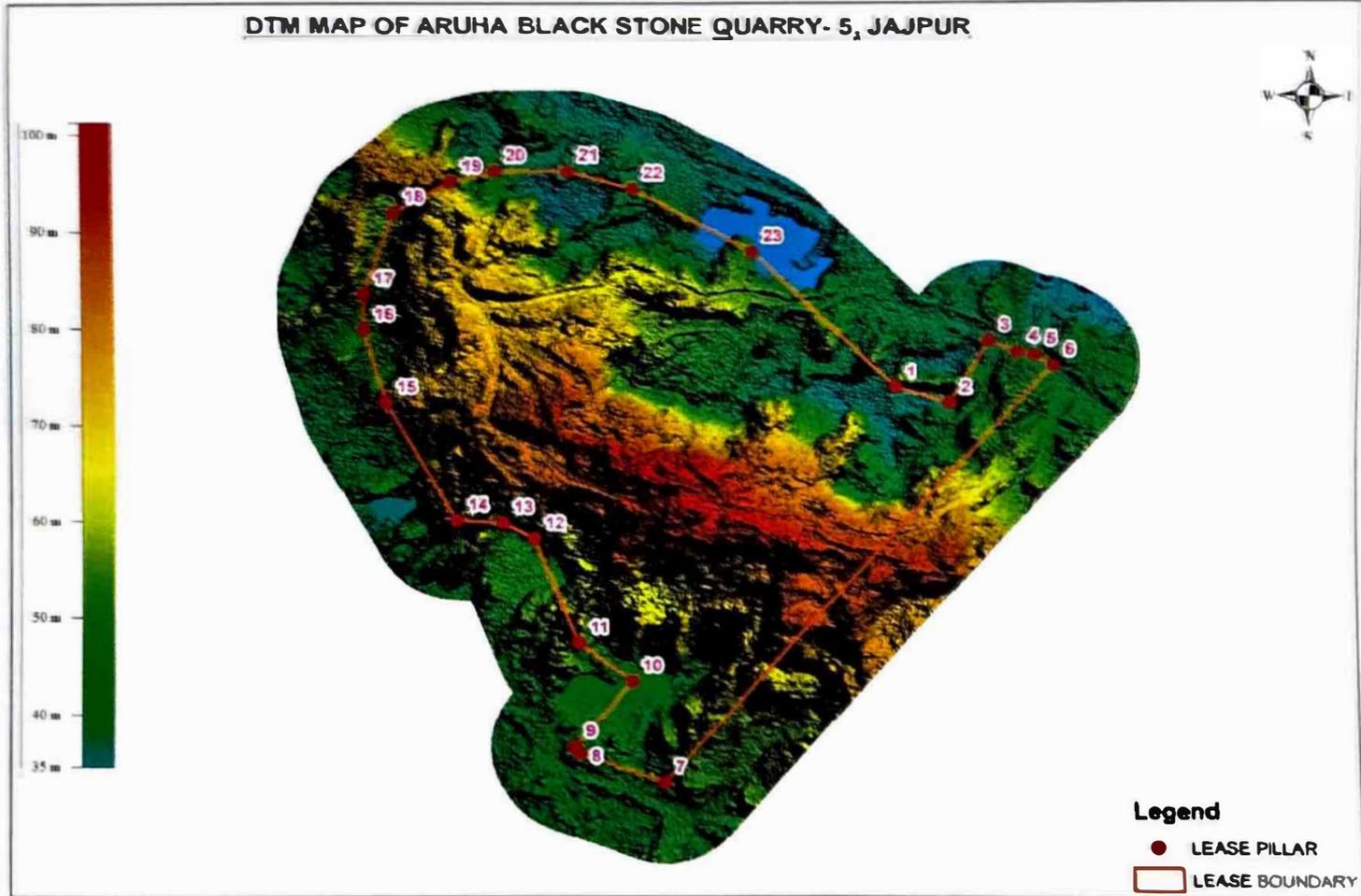
**ORTHO MAP OF ARUHA BLACK STONE QUARRY- 5, JAJPUR**



**DSM MAP OF ARUHA BLACK STONE QUARRY- 5, JAJPUR**



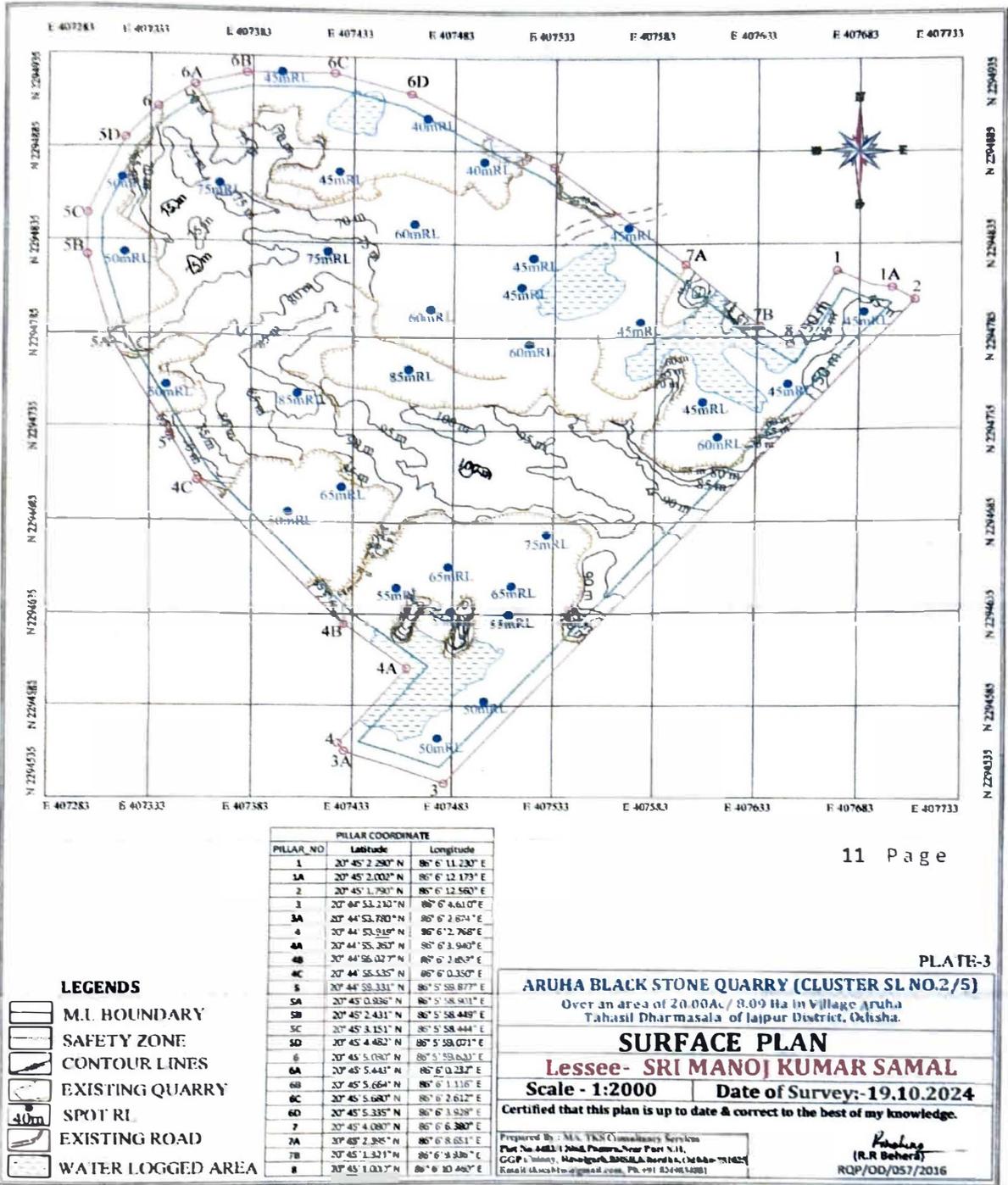
DTM MAP OF ARUHA BLACK STONE QUARRY- 5, JAIPUR



**CONTOUR MAP OF ARUHA BLACK STONE QUARRY- 5, JAJPUR**



6. SURFACE PLAN MAP OF ARUHA BLACK STONE QUARRY OVER AN AREA 20 ACRES.



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PLATE-3

**LEGENDS**

- M.I. BOUNDARY
- SAFETY ZONE
- CONTOUR LINES
- EXISTING QUARRY
- SPOT RL
- EXISTING ROAD
- WATER LOGGED AREA

PILLAR COORDINATE		
PILLAR NO	Latitude	Longitude
1	20° 45' 2.200" N	86° 6' 11.230" E
1A	20° 45' 2.002" N	86° 6' 12.173" E
2	20° 45' 1.790" N	86° 6' 12.560" E
3	20° 44' 53.210" N	86° 6' 4.610" E
3A	20° 44' 53.780" N	86° 6' 2.674" E
4	20° 44' 53.919" N	86° 6' 2.768" E
4A	20° 44' 55.263" N	86° 6' 3.940" E
4B	20° 44' 56.027" N	86° 6' 2.859" E
4C	20° 44' 56.535" N	86° 6' 0.350" E
5	20° 44' 59.331" N	86° 5' 59.877" E
5A	20° 45' 0.936" N	86° 5' 58.901" E
5B	20° 45' 2.431" N	86° 5' 58.449" E
5C	20° 45' 3.151" N	86° 5' 58.449" E
5D	20° 45' 4.482" N	86° 5' 58.071" E
6	20° 45' 5.080" N	86° 5' 59.630" E
6A	20° 45' 5.443" N	86° 6' 0.230" E
6B	20° 45' 5.664" N	86° 6' 1.116" E
6C	20° 45' 5.680" N	86° 6' 2.612" E
6D	20° 45' 5.335" N	86° 6' 3.928" E
7	20° 45' 4.080" N	86° 6' 6.380" E
7A	20° 45' 2.385" N	86° 6' 8.651" E
7B	20° 45' 1.321" N	86° 6' 9.339" E
8	20° 45' 1.037" N	86° 6' 10.460" E

**ARUHA BLACK STONE QUARRY (CLUSTER SL NO.2/5)**

Over an area of 20.00Ac / 8.09 Ha in Village Aruha  
Tahasil Dharmasala of Jaipur District, Odisha.

**SURFACE PLAN**

**Lessee- SRI MANOJ KUMAR SAMAL**

Scale - 1:2000

Date of Survey: 19.10.2024

Certified that this plan is up to date & correct to the best of my knowledge.

Prepared by: M/s. TKS Consultancy Services  
Plot No. 4483-1, 2nd, Phase, Near Part V.II,  
G.P. Colony, Mani-gaon, Bhubaneswar-751025  
E-mail: tkshs@rediffmail.com, Ph: 991 824944081

*Manoj Kumar Samal*  
(R.R. Behera)  
RQP/OD/057/2016

**APPROVED**  
JP Nayak  
Authorised Officer  
MO the DDM, Jaipur Circle



## 7. Method of calculation

- (i) The volume of extraction of black stone has been estimated by cut-fill method using Global mapper software using previous surface plan approved on 19.10.2024 with DTM of the area surveyed on 28.02.2025 over an excavation area.
- (ii) As per the field survey, it was observed that the lease rea is covered with 2 meters of soil underlain by massive granitic rock.

Height used for volume calculation in global mapper on DTM 28.02.2025.

SL. NO.	X	Y	Elevation	SL. NO.	X	Y	Elevation
1	406471.7	2294842	40	31	406381.5	2294794	58
2	406490.8	2294842	40	32	406379.6	2294815	58
3	406507.2	2294836	40	33	406375.3	2294821	55
4	406518.6	2294838	45	34	406365.7	2294833	45
5	406529.5	2294827	45	35	406357.1	2294838	45
6	406545.2	2294812	40	36	406335.2	2294844	45
7	406547.6	2294809	40	37	406325.7	2294848	45
8	406547.1	2294799	40	38	406317.8	2294857	45
9	406548.9	2294791	45	39	406312.8	2294874	40
10	406556.3	2294781	38	40	406312.2	2294893	40
11	406568.5	2294772	40	41	406312.2	2294907	40
12	406591.9	2294754	45	42	406313.9	2294908	40
13	406604.3	2294747	43	43	406339.5	2294915	40
14	406619.7	2294737	45	44	406357.1	2294915	40
15	406612.7	2294729	60	45	406382.8	2294915	40
16	406598.4	2294713	60	46	406403.3	2294909	39
17	406584.1	2294696	60	47	406410.9	2294907	40
18	406560	2294691	60	48	406409.8	2294900	40
19	406542.4	2294691	60	49	406410.3	2294885	40
20	406506.6	2294700	75	50	406410.6	2294874	40
21	406488.5	2294703	80	51	406418.8	2294863	40
22	406460.8	2294717	60	52	406427	2294857	40
23	406441.6	2294726	60	53	406437.9	2294851	40
24	406420.9	2294733	60	54	406457	2294845	40
25	406404.5	2294736	60	55	406471.7	2294842	40
26	406384.9	2294744	80				
27	406379.1	2294746	85				
28	406376	2294750	85				
29	406375.3	2294769	60				
30	406375.9	2294777	60				



---

## 6. Conclusion

- As per the field survey, it was observed that the lease area is covered with 2 meters of soil (i.e 10%) 4992.655 cubic meters underlain by massive granitic rock.
- The total volume of material extracted (overburden + stone) is 49926.555 cubic meters.
- The total volume of extractable black stone is 44933.9 cubic meters.
- The volume of recoverable black stone extracted from 19.10.2024 to 28.02.2025 (date of survey) is estimated to be 35947.12 cubic meters (Volume of Recoverable Stone (80%) as per approved modification of mining plan). (Approximately)

*Quarery*

14 Page

*S. Mohanty*



**GOVERNMENT OF ODISHA**  
**OFFICE OF THE DEPUTY DIRECTOR OF MINES**  
**JAJPUR CIRCLE, JAJPUR**  
 E - mail: [ddmjajpur.mm@gov.in](mailto:ddmjajpur.mm@gov.in)

Letter No. 2692 /MM, Jajpur/ Date 02-05-2025

From

Mining Officer,  
Jajpur District.

To

M/s. TKS Consultancy Services,  
Plot No. 4482/12068, Pandra near puri NH  
GGP Colony, Rasulgarh, BBSR – 751025

Sub:

To submit the assessment report w.r.t Aruha Black Stone Quarry (18.88 Acre) and Aruha Black Stone Quarry (20 Acre). under Dharmasala Tahasil of Jajpur district.

Ref:

- (1) This office Letter No.924. Dated 18.02.2025.
- (2) This office Letter No.1991. Dated 05.04.2025
- (2) O.A No.68/2025/EZ filed by Susmant Kumar Bal Vrs State

Sir,

With reference to the subject and letters cited above, you were requested to conduct Drone Survey of five (5) nos. of Minor Mineral Sources of Aruha Cluster as per the order of the Director of Minor Minerals, Odisha. Subsequently, the Mining Plans of Aruha BSQ (20 Acre), Aruha Black Stone Quarry (18.88 Acre) and Aruha BSQ (18.98 Acre) have been submitted before the ORSAC, Bhubaneswar on dated 05.04.2025 for volume estimation as per the letter of the Director of Minor Minerals, Odisha of dated 02.04.2025. In the meantime, an Original Application has been filed before the Hon'ble National Green Tribunal, Eastern Zone, Kolkata on the above quarries vide O.A No.68/2025 and the matter is adjourned to 19.05.2025.

Hence, it is requested to submit the Assessment Report of Drone Survey w.r.t Aruha BSQ (20 Acre) and Aruha Black Stone Quarry (18.88 Acre) primarily at the earliest for necessary compliance before the Hon'ble Tribunal at this end.

Yours faithfully,

Encl: As above.

Mining Officer (I/C), Jajpur.

Memo No. 2693, M.M, Jajpur, Date. 02-05-2025

Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur for favour of kind information.

Mining Officer (I/C), Jajpur.

Memo No. 2694, M.M, Jajpur, Date. 02-05-2025

Copy submitted to the Chief Executive, ORSAC, Bhubaneswar for favour of kind information.

Mining Officer (I/C), Jajpur.

Memo No. : (6'15\_ , M.M. Jaipur. Date. 02 07 - 1925'

Copy submitted to the Collector & District Magistrate, Jaipur  
Minerals, Odisha for favour of kind information.

Director of Minor

A handwritten signature in blue ink, possibly reading 'A. K. Singh', is written over a circular stamp. Below the signature, the date '02/05/25' is written.

Mining Officer (I/C), Jaipur.

**VOLUME ASSESSMENT REPORT  
OF ARUHA BLACK STONE QUARRY (CLUSTER SL. NO.-2/3)  
OVER AN AREA OF 18.88 ACRES OR 7.64 HA. IN VILLAGE ARUHA  
UNDER DHARMASALA TAHASIL OF JAJPUR DISTRICT, ODISHA**

Work Order NO. 2692/MM Jajpur, Dt. 02/05/2025

(Date Of Drone Survey: 28.02.2025)

(Use of UAV/Drone, DGPS Survey Techniques adopted)

Prepared By:



**M/S TKS CONSULTANCY SERVICES**

Plot No-3153/14698, Pandara, Unit - II-38,  
Near Second Wife Kitchen, Rasulgarh,  
Bhubaneswar, Khordha, Odisha-751010  
E-mail: tkscsbbs@gmail.com  
Contact: +91 8249834881

An ISO 9001:2015 Certified Consultancy  
AN ORSAC EMPANELLED AGENCY

CONTENTS

SL NO.	DESCRIPTION	PAGE
1.	Introduction	1
2.	Location of the area	1
3.	Land Schedule	2
4.	Equipment's for survey & Data Processing	03
5.	Data & Methodology	04-10
6.	Surface plan of modified mining plan surveyed on 08.11.2024	11
7.	Method of calculation	12-13
8	Conclusion	14

VOLUME ASSESSMENT REPORT OF ARUHA BLACK STONE QUARRY (CLUSTER SL. NO.-2/3) OVER AN AREA OF 18.88 ACRES OR 7.64 HA. IN VILLAGE ARUHA UNDER DHARMASALA TAHASIL OF JAJPUR DISTRICT, ODISHA

1. Introduction:

Aruha BSQ (Cluster serial No.2/3) over an area of 18.88Ac/ 7.64 Hect. is located in village Aruha under Dharmasala Tahasil of Jajpur district in Odisha. The Modification mining plan was approved on 17.12.2024. The lease was executed in favor of Sri Sarat Kumar Jena. Accordingly, the lessee started the mining operation.

The Hon'ble NGT has directed to conduct a fresh enquire to ascertain over extraction of Aruha BSQ (Cluster serial No. 2/3) To determine the actual extraction volume of road metal. So, The Mining Officer (I/C), Jajpur District issued a letter to TKS Consultancy Services vide his letter No. 2692/MM, Jajpur on dated 02.05.2025 to submit the assessment report with respect to the Aruha BSQ (Cluster serial No. 2/3) (18.88 Acre).

In compliance with this directive, the lease area was surveyed using Drone and DGPS. This report has been prepared by considering the previous Ortho Image (Dated-08.11.2024) & Geological Section of the approved modification of mining plan, and the recent Drone Survey Ortho Image (Dated-28.02.2025) in respect of Aruha Black Stone Quarry 20 Acres (Cluster serialNo.2/5).

This report has been prepared based on the Standard Operating Procedure (SOP) issued by the Director, Minor Minerals, Department of Steel & Mines, Government of Odisha, vide Letter No. DOMM-DMM-MISC-0112-2024/1080, dated 10.04.2025

2. Location of the Area:

The Lease area is located at latitude 20° 44' 48.000" N to 20° 45' 1.790" N and longitude 86° 6' 4.610" E to 86° 6' 15.700" E & It is a part of Aruha Mouza and the area covered in the Survey of India Topo-sheet No. F45U/1 & F45U/2.

The details of Boundary pillar coordinates are given below the table.

PO_ID	LATITUDE	LONGITUDE
1	20° 44' 48.000" N	86° 6' 13.950" E
2	20° 44' 59.380" N	86° 6' 15.700" E
3	20° 44' 59.635" N	86° 6' 15.071" E
4	20° 45' 0.246" N	86° 6' 14.144" E
5	20° 45' 0.876" N	86° 6' 13.401" E
6	20° 45' 1.790" N	86° 6' 12.560" E
7	20° 44' 53.210" N	86° 6' 4.610" E
8	20° 44' 52.995" N	86° 6' 5.218" E
9	20° 44' 52.879" N	86° 6' 5.993" E

VOLUME ASSESSMENT REPORT OF ARUHA BLACK STONE QUARRY (CLUSTER SL. NO.-2/3) OVER AN AREA OF 18.88 ACRES OR 7.64 HA. IN VILLAGE ARUHA UNDER DHARMASALA TAHASIL OF JAJPUR DISTRICT, ODISHA

10	20° 44' 52.682" N	86° 6' 6.623" E
11	20° 44' 52.335" N	86° 6' 7.244" E
12	20° 44' 51.611" N	86° 6' 7.702" E
13	20° 44' 50.772" N	86° 6' 7.848" E
14	20° 44' 49.693" N	86° 6' 8.311" E
15	20° 44' 48.930" N	86° 6' 9.124" E
16	20° 44' 48.832" N	86° 6' 9.450" E
17	20° 44' 48.592" N	86° 6' 9.685" E
18	20° 44' 48.309" N	86° 6' 10.112" E
19	20° 44' 48.032" N	86° 6' 11.428" E
20	20° 44' 48.140" N	86° 6' 12.014" E

3. Land Schedule:

The lease area is lies in the village Aruha, under Dharmasala Tahasil of Jajpur district, Odisha. Bearing khata no. 235, Plot No.-1(P). Kissam Parbata.

DGPS SURVEY SOURCE AREA

DGPSSURVEYSOURCE AREA					
SL. NO.	KHATA NO.	PLOT NO.	AREA AC	TOTAL AREA_AC	SOURCE NAME
1	779	2808(P)	9.78	18.88Ac./7.64 Ha.	Aruha BSQ (Cluster serial No.2/3)
2		2807(P)	9.10		

VOLUME ASSESSMENT REPORT OF ARUHA BLACK STONE QUARRY (CLUSTER SL. NO.-2/3) OVER AN AREA OF 18.88 ACRES OR 7.64 HA. IN VILLAGE ARUHA UNDER DHARMASALA TAHASIL OF JAJPUR DISTRICT, ODISHA

4. Equipment for Survey and Data Processing

(i) DRONE SPECIFICATION

Item (Model)	Manufacture	
Drone	CBAI	
Payload	RGB Camera (20 Megapixel)	
Flying Height	100 meters	
Speed	10m/s	
Front overlap	70%	
Side Overlap	75%	

TABLE-1: -LIST OF HARDWARE EQUIPMENT'S

(ii) DGPS Description

Sl. No	Particulars	Description	Product Image
1	DGPS device	Trimble R12 integrated GNSS System	
2	No. of Channels	672	
3	Antenna	Integrated	
4	Frequency used	GPS L1&L2, GLONASS F1&F2 Asia-Pacific version: GPS L1&L2, BEIDOU B1& B2	
5	Horizontal accuracy	8mm RTK	
6	Vertical accuracy	15mm RTK	
7	Controller	Trimble TSC7 Controller	

TABLE-2: - LIST OF HARDWARE EQUIPMENT'S

(iii) Software

Software used	Serial No/Version	Purpose of Use
Trimble Business Center	5.0	DGPS Data processing
Pix4D mapper	4.8.4	Drone Data processing
Auto Cad Map	2024	Preparation of Section
Global Mapper	2023	Preparation of Surface & Contour
Microsoft office	2023	Report Preparation

TABLE-3: - LIST OF SOFTWARE USED

VOLUME ASSESSMENT REPORT OF ARUHA BLACK STONE QUARRY (CLUSTER SL. NO.-2/3) OVER AN AREA OF 18.88 ACRES OR 7.64 HA. IN VILLAGE ARUHA UNDER DHARMASALA TAHASIL OF JAJPUR DISTRICT, ODISHA

5. Data & Methodology:

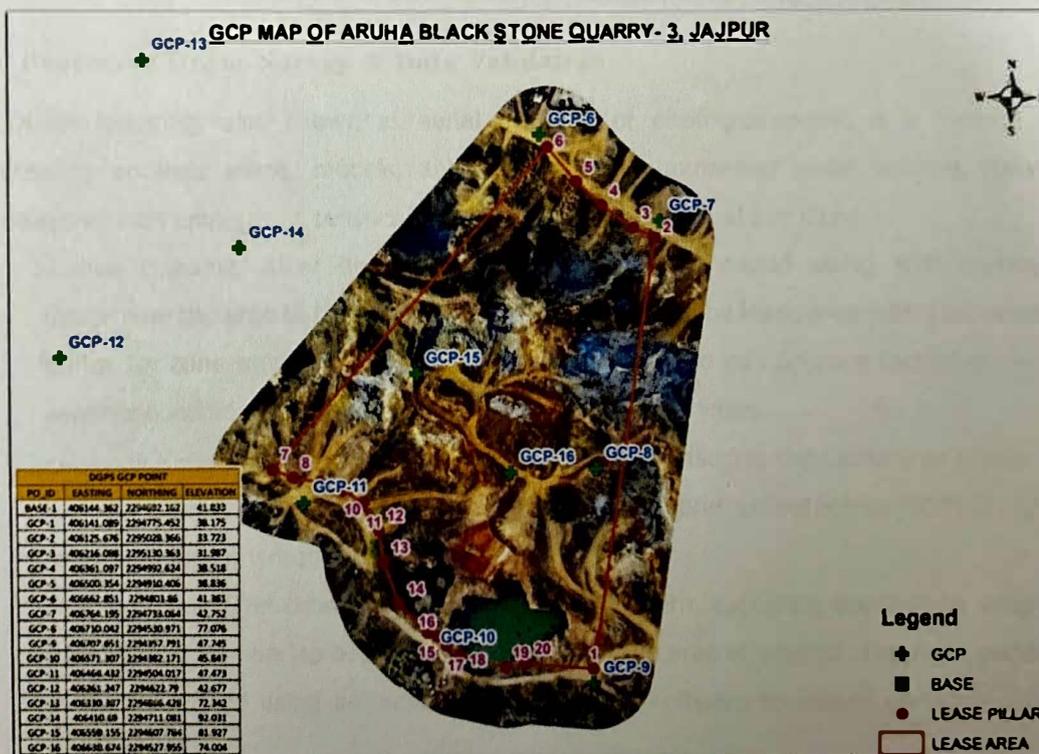
The Mining Officers issue work orders for the assessment of reserves and replenishment studies within their respective jurisdictions, along with relevant lease information. Upon receiving the work order, the consultancy verifies and validates the lease information to ensure accuracy. Any data gaps identified during this process are discussed and resolved in coordination with the concerned Mining Officers. The following methodology has been adopted for the study:

DGPS Survey

To ensure accuracy and reliability in DGPS-based surveys, the primary control point coordinates are provided by ORSAC.

a) Ground Control Point:

Ground Control Points (GCPs) were established to ensure precise horizontal and vertical positioning for accurate geospatial mapping. These GCPs were strategically placed and linked to a reference network to enhance the accuracy of drone imagery processing. The list of GCPs is given below:



VOLUME ASSESSMENT REPORT OF ARUHA BLACK STONE QUARRY (CLUSTER SL. NO.-2/3) OVER AN AREA OF 18.88 ACRES OR 7.64 HA. IN VILLAGE ARUHA UNDER DHARMASALA TAHASIL OF JAJPUR DISTRICT, ODISHA

PO_ID	EASTING	NORTHING	ELEVATION
BASE-1	406144.362	2294692.162	41.833
GCP-1	406141.089	2294775.452	38.175
GCP-2	406125.676	2295028.366	33.723
GCP-3	406216.088	2295130.363	31.987
GCP-4	406361.097	2294992.624	38.518
GCP-5	406500.354	2294910.406	38.836
GCP-6	406662.851	2294803.86	41.381
GCP-7	406764.195	2294733.064	42.752
GCP-8	406710.042	2294530.971	77.076
GCP-9	406707.651	2294357.791	47.745
GCP-10	406571.307	2294382.171	45.847
GCP-11	406464.432	2294504.017	47.473
GCP-12	406261.247	2294622.79	42.677
GCP-13	406330.387	2294866.428	72.342
GCP-14	406410.69	2294711.081	92.031
GCP-15	406559.155	2294607.784	81.927
GCP-16	406638.674	2294527.955	74.004

Table 4: GCP used for Image Processing

#### b. Process of Drone Survey & Data Validation

Drone mapping, also known as aerial mapping or photogrammetry, is a method of creating accurate maps, models, and surveys using unmanned aerial vehicles (UAVs) equipped with cameras or sensors. The process involves several key steps:

- Mission Planning: After demarcation of GCP in the ground using RTK method, Determine the area to be mapped and drone flew over the lease area with 100 meters buffer for zone safe side. plan the flight mission, taking into account factors such as weather conditions, airspace restrictions, and flight parameters.
- i. Equipment Setup: Prepare the drone and its payload, ensuring the camera or sensor is properly calibrated and functioning correctly. Set up ground control points (GCPs) if high-precision mapping is required.
- ii. Flight Execution: The drone flies in a systematic pattern, capturing overlapping images with around 75% overlap both side and forward of the area of interest. The flight pattern can be predefined using automated flight planning software to ensure comprehensive coverage.
- iii. Data transfer & Backup- Download image and sensor data from the drone & back up data securely.

VOLUME ASSESSMENT REPORT OF ARUHA BLACK STONE QUARRY (CLUSTER SL. NO.-2/3) OVER AN AREA OF 18.88 ACRES OR 7.64 HA. IN VILLAGE ARUHA UNDER DHARMASALA TAHASIL OF JAJPUR DISTRICT, ODISHA

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- iv. Data Processing & Analysis- Using PIX4D application data processed with referenced to the GCP and generated True ortho, DTM, DSM & Point Clouds
- v. Checked the quality of the data and submitted the Raw & Processed data in defined SOP to the nodal agency (ORSAC) for Vetting.
- vi. After successful vetting of the data ORSAC certifies accuracy of the data.

**Output:**

- o High-resolution ortho photo  
A geometrically corrected aerial image with consistent scale, providing accurate representation and enabling direct measurements. Used for land planning, environmental monitoring, and infrastructure management.
- o Accurate and georeferenced imagery  
Imagery aligned with geographic coordinates for integration into GIS systems. Ensures precise mapping and measurement, useful for land surveying, construction, and resource management.

**ORTHO MAP OF ARUHA BLACK STONE QUARRY- 3, JAJPUR**



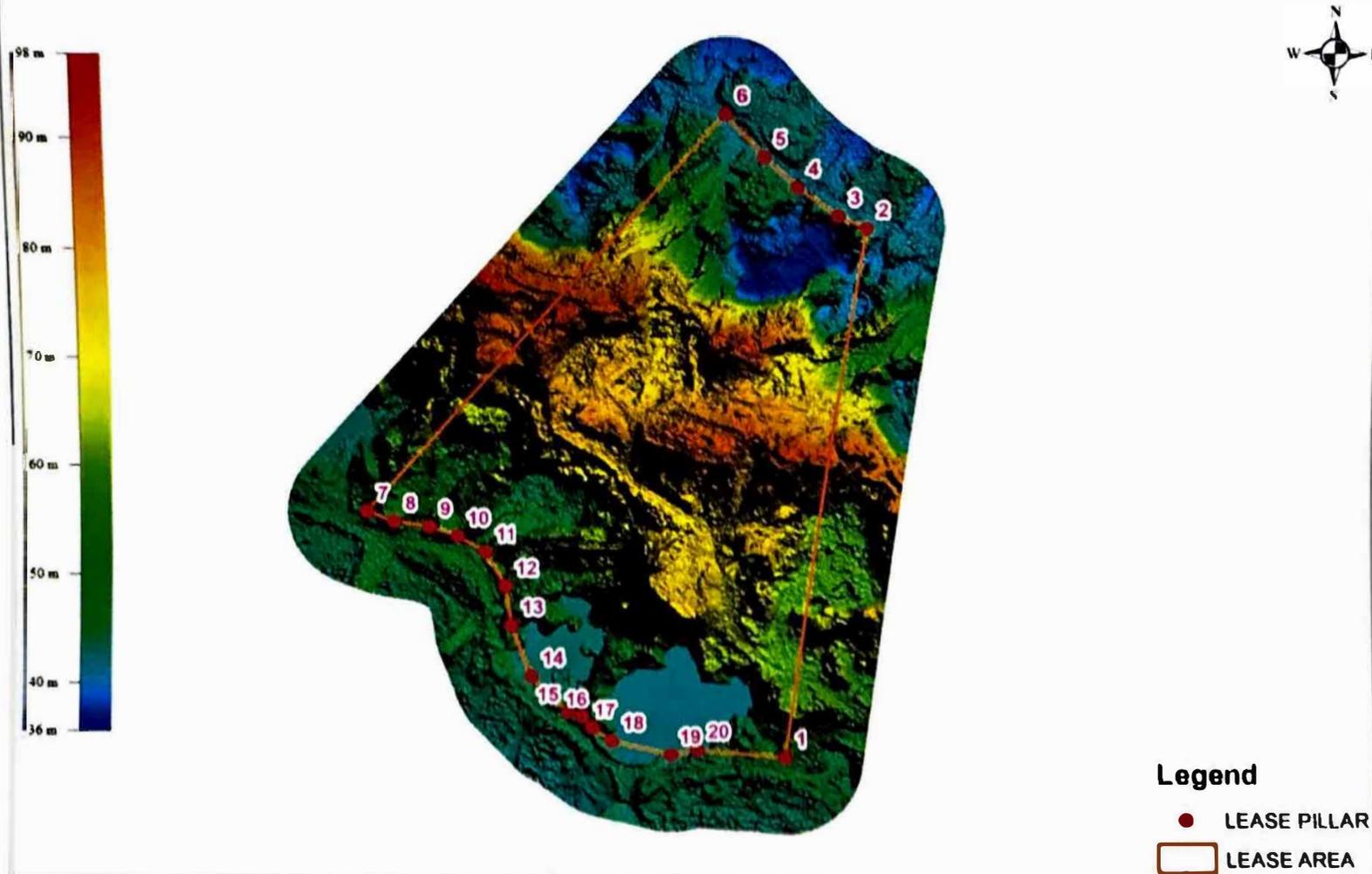
**Legend**

- LEASE PILLAR
- LEASE AREA

### DSM MAP OF ARUHA BLACK STONE QUARRY- 3, JAJPUR



### DTM MAP OF ARUHA BLACK STONE QUARRY- 3, JAJPUR

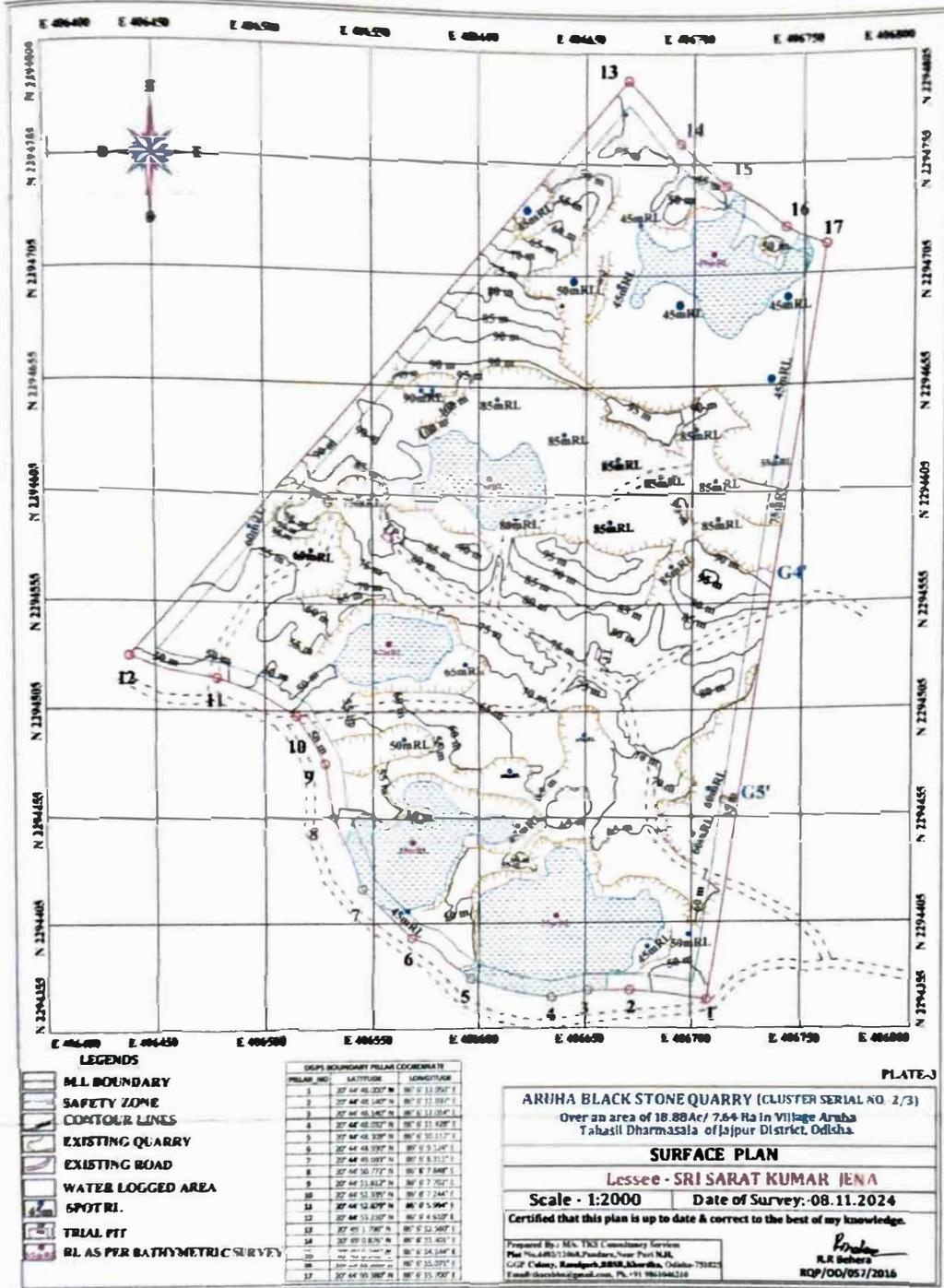




**CONTOUR MAP OF ARUHA BLACK STONE QUARRY- 3, JAJPUR**



**SURFACE PLAN MAP OF ARUHA BLACK STONE QUARRY OVER AN AREA 18.88 ACERS.**



APPROVED  
*[Signature]*  
17.12.2024  
JP Nayak, DDM I/C  
Authorised Officer  
to the DDM, Jajpur Circle

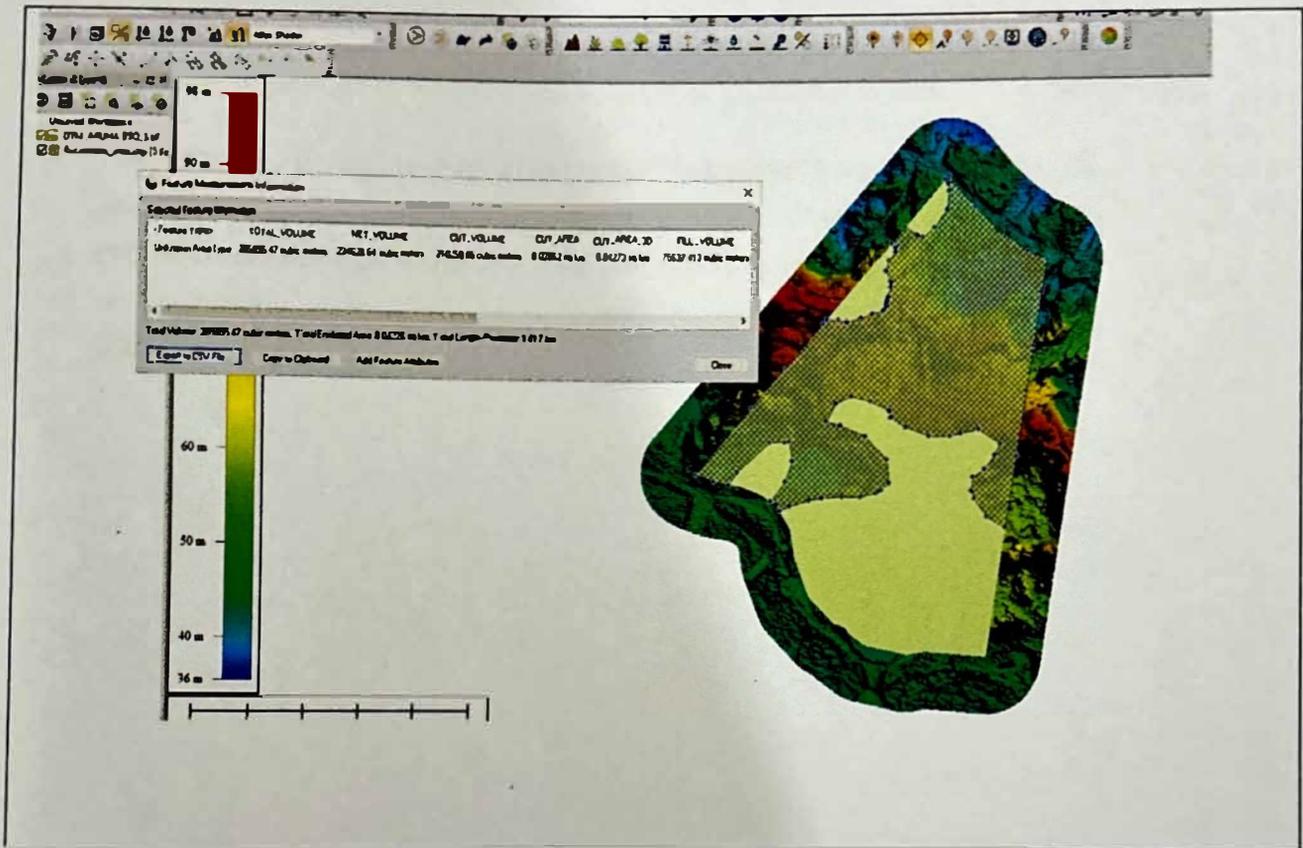
## 7. Method of calculation

Volume estimation of black stone was carried out using heights from the approved modified mining plan surveyed on 8.11.2024 by considering only excavation area and DTM of the area surveyed on 28.02.2025 in cut – fill method using in Global Mapper Software.

### Height used on boundary for volume Estimation:

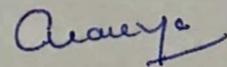
sl.no.	X	Y	Elevation	sl.no.	X	Y	Elevation
1	406715.4	2294746	45	41	406523	2294525	50
2	406742.1	2294727	50	42	406529.3	2294543	50
3	406760.2	2294719	45	43	406526.5	2294560	50
4	406756	2294691	45	44	406521.8	2294560	60
5	406748.9	2294644	45	45	406507.9	2294560	55
6	406742.9	2294604	75	46	406477.9	2294533	50
7	406734.3	2294547	85	47	406470	2294522	50
8	406724.8	2294483	60	48	406456	2294524	45
9	406707.9	2294493	65	49	406438.5	2294531	50
10	406696.3	2294509	75	50	406490.2	2294590	55
11	406693.1	2294516	75	51	406521.5	2294625	70
12	406694.7	2294528	75	52	406556.4	2294665	90
13	406705.3	2294535	80	53	406559.6	2294669	90
14	406714.8	2294548	85	54	406570.1	2294667	90
15	406719.6	2294558	85	55	406578.4	2294666	85
16	406700	2294570	90	56	406590.8	2294669	85
17	406683.7	2294567	85	57	406601.9	2294673	50
18	406673.8	2294564	85	58	406610.8	2294675	50
19	406654	2294565	85	59	406613.7	2294680	50
20	406632.9	2294572	85	60	406614.7	2294684	50
21	406618.6	2294581	85	61	406615.4	2294688	50
22	406617.4	2294588	85	62	406617	2294696	50
23	406601.2	2294596	80	63	406617.2	2294701	50
24	406583.3	2294600	80	64	406613.2	2294710	50
25	406568.6	2294593	77	65	406616.2	2294720	45
26	406560.2	2294578	75	66	406621.7	2294726	45
27	406573.4	2294574	75	67	406621.7	2294731	45
28	406596.4	2294564	75	68	406617.8	2294735	45
29	406615.9	2294543	70	69	406630.1	2294748	45
30	406617.8	2294523	70	70	406640.7	2294741	45
31	406610.6	2294517	65	71	406646.2	2294739	45
32	406606.6	2294514	60	72	406657.4	2294748	45
33	406592.3	2294510	60	73	406668.2	2294764	45
34	406575.7	2294510	60	74	406669.9	2294780	45
35	406556.9	2294510	55	75	406669.1	2294787	40

36	406544.4	2294508	55	76	406666.7	2294790	40
37	406527	2294503	50	77	406669.8	2294794	40
38	406517.6	2294499	50	78	406694	2294765	45
39	406514.5	2294504	50	79	406715.4	2294746	45
40	406508.9	2294507	50				



## 8. Conclusion

- As per the field survey, it was observed that the lease area is covered with 2 meters of soil (I.e, consider as 10% soil) 7563.413 cu.m. underlain by massive granitic rock.
- The total volume of material extracted (overburden + stone) is 75637.413 cubic meters.
- The total volume of extractable black stone is (75637.413 – 7563.413) is 68074 cubic meters.
- The volume of recoverable black stone extracted from 08.11.2024 to 28.02.2025 (date of survey) is estimated to be 47651.8 cubic meters (Volume recoverable stone 70% as per approved mining plan). (Volume of Recoverable Stone (70%) as per approved modification of mining plan) (Approximately).



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Annexure-I

**GOVERNMENT OF ODISHA**  
**OFFICE OF THE DEPUTY DIRECTOR OF MINES**  
**JAJPUR CIRCLE, JAJPUR**

E - mail: [ddmjajpur.mm@gov.in](mailto:ddmjajpur.mm@gov.in)

Letter No. 2692 /MM, Jajpur/ Date 02-05-2025

From

Mining Officer,  
Jajpur District.

To

M/s. TKS Consultancy Services,  
Plot No. 4482/12068, Pandra near puri NH  
GGP Colony, Rasulgarh, BBSR -- 751025

Sub:

To submit the assessment report w.r.t Aruha Black Stone Quarry (18.88 Acre) and Aruha Black Stone Quarry (20 Acre), under Dharmasala Tahasil of Jajpur district.

Ref:

- (1) This office Letter No.924, Dated 18.02.2025.  
 (2) This office Letter No.1991, Dated 05.04.2025  
 (2) O.A No.68/2025/EZ filed by Susmant Kumar Bal Vrs State

Sir,

With reference to the subject and letters cited above, you were requested to conduct Drone Survey of five (5) nos. of Minor Mineral Sources of Aruha Cluster as per the order of the Director of Minor Minerals, Odisha. Subsequently, the Mining Plans of Aruha BSQ (20 Acre), Aruha Black Stone Quarry (18.88 Acre) and Aruha BSQ (18.98 Acre) have been submitted before the ORSAC, Bhubaneswar on dated 05.04.2025 for volume estimation as per the letter of the Director of Minor Minerals, Odisha of dated 02.04.2025. In the meantime, an Original Application has been filed before the Hon'ble National Green Tribunal, Eastern Zone, Kolkata on the above quarries vide O.A No.68/2025 and the matter is adjourned to 19.05.2025.

Hence, it is requested to submit the Assessment Report of Drone Survey w.r.t Aruha BSQ (20 Acre) and Aruha Black Stone Quarry (18.88 Acre) primarily at the earliest for necessary compliance before the Hon'ble Tribunal at this end.

Yours faithfully,

Encl: As above.

Mining Officer (I/C), Jajpur.

Memo No. 2693, M.M, Jajpur, Date. 02-05-2025

Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur for favour of kind information.

Mining Officer (I/C), Jajpur.

Memo No. 2694, M.M, Jajpur, Date. 02-05-2025

Copy submitted to the Chief Executive, ORSAC, Bhubaneswar for favour of kind information.

Mining Officer (I/C), Jajpur.

Memo No. : (6/15) , M.M., Jajpur, Date. 02 07 - 1925!

Copy submitted to the Collector & District Magistrate, Jajpur / Director of Minor Minerals, Odisha for favour of kind information.

  
Mining Officer (I/E), Jajpur.



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ANNEXURE-N

**GOVERNMENT OF ODISHA**  
**OFFICE OF THE DEPUTY DIRECTOR OF MINES**  
**JAJPUR CIRCLE, JAJPUR**

E - mail: [ddmjajpur.mm@od.gov.in](mailto:ddmjajpur.mm@od.gov.in)

Letter No. 5729 /MM, Jajpur/ Date 06-09-2025

From

Mining Officer,  
Jajpur District.

To,

Sri Sarat Chandra Jena-Lessee,  
Aruha BSQ (18.88 Acre).

Sub: Show-cause Notice for over-extraction of black stone from the quarry Aruha BSQ (18.88 Acre), under Tahasil Dharmasala, Dist-Jajpur.

Sir,

With reference to the subject cited above, I am to say that, the report of assessment conducted on 28.02.2025 by M/S TKS Consultancy Services, Bhubaneswar, authenticated by the ORSAC, reveals that, a total of **47651.8 Cu m** of black stone has been extracted by you in the period from 08.11.2024 to 28.02.2025 (date of survey). However, the permissible quantity as per Mining Plan was **42034 Cu m / Annum**, which reveals a quantity of **5617.8 Cu m** of black stones has been over-extracted from the quarry.

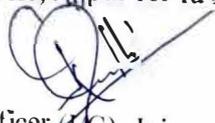
Hence, you are directed to **show-cause within seven days**, as to why action as deemed proper under OMMC Amendment Rules, 2023 shall not be taken against you for over-extraction of black stone of the mentioned quantity from Aruha BSQ (18.88 Acre).

Yours faithfully,

  
Mining Officer (A/C), Jajpur

Memo No. No. 5730, M.M, Jajpur, Date. 06-09-2025

Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur for favour of kind information.

  
Mining Officer (A/C), Jajpur

*Sarat Kumar Jena*  
03.09.2025  
M.O (1/c)

Date:03.09.2025

To

1. The Odisha Space Applications Centre (ORSAC), Plot No.45/48(P), Jaydev Vihar, Near Gopabandhu Academy of Administration, Unit-16, Bhubaneswar-751023.
2. The Deputy Director of Mines, Jajpur Circle, Jajpur.

Sir,

Sub : Objection to the drone survey report dated 16.06.2025 pursuant to order dated 22.08.2025 passed by Hon'ble High Court of Orissa in W.P. ( C) No.23125 of 2025 (Sarat Kumar Jena Vrs. State of Odisha and others).

Ref : My letter dated 03.09.2025 with regard to Re-survey of drone survey of Aruha BSQ (Cluster SL. No.2/3)

This is to inform you that on 01.07.2025, I have obtained the drone survey report bearing Letter No.ORSAC/PR/1271/2025 /2372 dated 16.06.2025 of Odisha Space Applications Centre (ORSAC) through R.T.I. from the office of the Deputy Director of Mines, Jajpur Circle, Jajpur, wherein the following observations have been made with regard to Aruha BSQ (Cluster Sl. No.2/3) :-

2849  
03-09-2025

*Sarat Kumar Jena*

"2. Aruha BSQ (Cluster Sl.2/3)-Area 18.88 Acres

It is observed that from the drone survey report dated 28.10.2024, the lowest undisputed surface height is 45 meters as per mining plan and excavation has been done up to a depth of 36 meters drone surveyed on 28.02.2025 which implies excavation has gone beyond 6 meters from the lowest contour line (lowest R.I.) of the lease area"

Being aggrieved by the aforesaid drone survey report dated 16.06.2025, I being the lessee of Aruha BSQ Cluster 2/3 had filed a writ application in the Hon'ble High Court of Orissa, which was registered as W.P.( C) No.23125 of 2025. On 22.08.2025, the Hon'ble High Court of Orissa was pleased to dispose of W.P. ( C) No.23125 of 2025 with the following order;

"Order No. 01. ORDER 22.08.2025

Petitioner's prayer reads as under.

"In the aforesaid facts and circumstances, it is therefore prayed that your Lordships be graciously pleased to allow the present writ application and further be pleased to issue Rule Nisi calling upon the Opposite Parties to show cause to why the impugned drone survey report dated 16.06.2025 prepared by the Odisha Space Applications Centre (ORSAC), Opposite Party No.2 under Annexure-4 with regard to Aruha BSQ (Cluster Sl. No.2/3) shall not be quashed and if the opposite parties fail to show cause or show insufficient cause, make the said Rule absolute;"

Sarab Kumar Jena

2. Learned counsel for the petitioner argues that the land in question having been allotted on 23.07.2021, a lease has been executed in his favour, in respect of the land in question on 14.11.2024 with a tenure of 5 years. He also tells that the environmental clearance certificate expired on 16.01.2025 and that, now, the drone survey has been accomplished without giving an opportunity of hearing to him. He points out that on the basis of drone survey report, some adverse action may follow and therefore, he has made a representation dated 03.07.2025 at Annexure-5 for undertaking the exercise de novo.

3. Learned AGA, on request, appearing for the OPs opposes the writ petition contending that if the ground survey is to be done, hands are involved and instruments are involved and therefore, presence of stakeholders may be required; when drone survey is undertaken it is a kind of aerial survey and therefore, if there is any difficulty, it is open to the stakeholders to make to file objections to the survey report of the kind, so that the concerned authority would address the objections and take a decision on a normative basis.

At this stage, learned counsel for the petitioner requests the Court for some time, so that his client would file the objections to the survey report. With this proposal learned AGA is also agreeable.

In the above circumstances, the writ petition is disposed off reserving liberty to the petitioner to file his objections to the drone survey report within a period of two weeks producing all vouching material in support of the objections, and that till a decision is taken by the jurisdictional OPs on the said objections, no coercive

Sarot Kumar Jena

action shall be taken against the petitioner solely on the basis of the drone survey report. All contentions are kept open.

Now, no costs.

Web copy of this order be acted upon by all concerned. (Dixit Krishna Shripad) Judge"

Xerox copy of the certified copy of order dated 22.08.2025 passed by Hon'ble High Court of Orissa in W.P ( C) No.23125 of 2025 is enclosed here with for kind reference of your Honour.

Pursuant to the aforesaid order of Hon'ble High Court of Orissa, I am here by submitting my objection to the ex-parte drone survey report dated 16.06.2025;

It is humbly submitted that I am the lessee of Aruha BSQ Cluster 2/3. I am unaware about the drone survey report dated 28.10.2024 as stated in the aforesaid report, which has not yet been communicated to me. I am also unaware about the drone survey conducted on 28.02.2025 by the authorities. It is humbly submitted that as per the impugned drone survey report dated 16.06.2025, I had operated Aruha BSQ (Cluster Sl. No.2/3) beyond 6 meters from the lowest contour line (Lowest RL) of the lease area, which I am here by disputing the same. At no point of time, I had operated Aruha BSQ (Cluster Sl. No.2/3)

Satish Kumar Jena

beyond 6 meters from the lowest contour line (Lowest RL) of the lease area.

It may be noted that that on 17.01.2023, the SEIAA, Odisha granted the Environmental Clearance (EC) in favour of me for operation of Aruha BSQ (Cluster Sl. No.2/3), which was valid till 16.01.2025. As there was no valid EC, the operation of Aruha BSQ (Cluster Sl. No.2/3) was closed since 16.01.2025. While the matter stood thus, on 28.02.2025, the ex-parte drone survey was conducted by your Honour in Aruha BSQ (Cluster Sl.No.2/3) in absence of me and further no notice was ever issued to me by your Honour to remain present on 28.02.2025 in the leasehold area of Aruha BSQ (Cluster Sl. No.2/3) at the time of drone survey. Hence the said drone survey report dated 28.02.2025 of Opposite Party No.2 is illegal, arbitrary, bad in law, violation of principles of natural justice, Article 14 of the Constitution of India. After receipt of the said drone survey report, on 03.07.2025, I wrote letters to your Honour requesting to conduct the re-survey of drone again and admittedly, the said letters are pending at your end.

It is an admitted fact that there was no ETS survey or drone mapping at the time of handing over possession of the lease hold area to me by the authorities specifically the

Sarbat Kumar Jena

Tahasildar, Dharmasala and there was no demarcation of lease hold area also. When the quarry was auctioned by the Tahasildar, Dharmasala, the RL (Reducing Level) was measured by resorting to the GPS survey and was based on only arithmetical co-ordinates as done by the RQP. Thus the mineral reserve at the time of grant of quarry was only taken on assumption and not in the real time assessment. Furthermore, the drone mapping/ETS survey was not conducted at the time of grant of quarry. Hence the impugned ex-parte drone survey report dated 16.06.2025 observing that I had operated Aruha BSQ (Cluster Sl. No.2/3) beyond 6 meters from the lowest contour line (Lowest RL) of the lease area is disputed by me.

It is further submitted that after conclusion of tender process till the handing over of possession stone of quarry to me, the quarry was under the control of Tahasildar, Dharmasala and before the tender process, it was opened for all including the local people/villagers. After execution of lease deed, the lease hold area was not demarcated by the Tahasildar, Dharmasala in the presence of me and all on a sudden, on 28.02.2025, the drone survey was conducted in my absence and on 16.06.2025, the impugned ex-parte report was prepared wherein, it was observed that I had operated Aruha BSQ (Cluster Sl. No.2/3) beyond 6 meters from the lowest contour

Sarab Kumar Jena

line (Lowest RL) of the lease area, which is not correct as per field report.

It is settled laws that even an administrative order or decision in matters involving civil consequences has to be made consistently with the rules of natural justice. The Hon'ble Apex Court in the case of State of Orissa Vrs. Binapani Dei reported in AIR 1967 SC 1269 at paragraph No.12 has observed as follows:

"12. It is true that some preliminary enquiry was made by Dr S. Mitra. But the report, of that enquiry officer was never disclosed to the first respondent. Thereafter the first respondent was required to show cause why April 16, 1907 should not be accepted as the date of birth and without recording any evidence the order was passed. We think that such an enquiry and decision were contrary to the basic concept of justice and cannot have any value. *It is true that the order is administrative in character, but even an administrative order which involves civil consequences, as already stated, must be made consistently with the rules of natural justice after informing the first respondent of the case of the State, the evidence in support thereof and after giving an opportunity to the first respondent of being heard and meeting or explaining the evidence. No such steps were admittedly taken, the High Court was, in our judgment, right in setting aside the order of the State.*"

Sarat Kumar Jena

The Hon'ble Apex Court in the case of Mohinder Singh Gill Vrs. Chief Election Commissioner reported in AIR 1978 SC 551 at paragraph No. 66 has observed as follows:

"66. xxx xxx xxx

But what is a civil consequence, let us ask ourselves, bypassing verbal booby-traps? 'Civil consequences' undoubtedly cover infraction of not merely property or personal rights but of civil liberties, material deprivations and non-pecuniary damages. In its comprehensive connotation, everything that affects a citizen in his civil life inflicts a civil consequence. xxx xxx"

The impugned ex-parte drone survey report dated 16.06.2025 of Odisha Space Applications Centre (ORSAC) has visited with severe penal and civil consequences. Such report could not have been prepared without following due process and without affording due opportunity. The Hon'ble Apex Court in the case of Canara Bank v. Debasis Das reported in (2003) 4 SCC 557 at paragraph No. 19 held as under:

"..... The old distinction between a judicial act and an administrative act has withered away. Even an administrative order which involves civil consequences must be consistent with the rules of natural justice. The expression "civil

Sardar Kumar Jena

consequences" encompasses infraction of not merely property or personal rights but of civil liberties, material deprivations and non-pecuniary damages. In its wide umbrella comes everything that affects a citizen in his civil life."

The Hon'ble Apex Court in the case of Excise Commissioner, Karnataka and another Vrs. Mysore Sales International Limited and others reported in 2024 (9) SCC 415 at paragraph No. 55 has observed as follows:

"xxx xxx xxx It is trite law that when an order entails adverse civil consequences or is prejudicial to the person concerned, it is essential that principles of natural justice are followed. In the instant case, though show-cause notice was issued to the assessee to which reply was also filed, the same would not be adequate having regard to the consequences that such an order passed under Section 206-C(6) of the Income Tax Act would entail. Even though the statute may be silent regarding notice and hearing, the court would read into such provision the inherent requirement of notice and hearing before a prejudicial order is passed. We, therefore, hold that before an order is passed under Section 206-C of the Income Tax Act, it is incumbent upon the assessing officer to put the person concerned to notice

Jera

Kumar

Sarab

and afford him an adequate and reasonable opportunity of hearing, including a personal hearing."

It is an admitted fact that I was never noticed by the authorities with regard to aforesaid drone survey. It is an admitted fact that I was not present on the leasehold area at time of aforesaid drone survey conducted by the authorities, hence I am not accepting the aforesaid observations of Odisha Space Applications Centre (ORSAC), as it violates the principles of natural justice and Article 14 of the Constitution of India.

In the interest of justice and fair play, I may kindly be afforded a personal hearing before taking any action against me.

Taking into consideration of the aforesaid facts, I request your good self to re-survey the drone survey of Aruha BSQ Cluster 2/3 in my presence in the interest of justice.

Thanking You,

Yours Sincerely

*Sarat Kumar Jena*

(Sarat Kumar Jena)

At/P.O. Aruha, District: Jajpur.



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ANNEXURE-P

GOVERNMENT OF ODISHA  
OFFICE OF THE DEPUTY DIRECTOR OF MINES  
JAJPUR CIRCLE, JAJPUR

E - mail: [ddmjajpur.mm@od.gov.in](mailto:ddmjajpur.mm@od.gov.in)

Letter No. 5752 /MM, Jajpur/ Date 06.07.2025

From

Deputy Director of mines,  
Jajpur Circle, Jajpur.

To

The Member Secretary,  
State Environmental Impact Assessment Authority (SEIAA),  
Odisha, Bhubaneswar.

Sub: Submission of authenticity report of the ORSAC, Odisha against the assessment report submitted by M/s. TKS Consultancy Services, Bhubaneswar w.r.t Aruha BSQ (20 Acre) & Aruha BSQ (18.88 Acre) under Tahasil Dharmasala. Dist-Jajpur.

Sir,

With reference to the subject cited above, this is to intimate you that, an assessment was conducted by M/s. TKS Consultancy Services, Bhubaneswar w.r.t Aruha BSQ (20 Acre) & Aruha BSQ (18.88 Acre) under Tahasil Dharmasala, Dist-Jajpur to ascertain whether excavation has been done beyond 6 meter. In this regard, M/s. TKS Consultancy Services had submitted the assessment report based on the survey conducted on 28.02.2025.

However, taking into account of sensitiveness of the matter & to avoid any future litigation, the Chief Executive, Odisha Space Application Centre (ORSAC) was requested by the Mining Officer, Jajpur district, to check the authenticity of the report submitted by the survey agency vide Letter No.2787, dated 07.05.2025 (Copy enclosed).

In reply to this office Letter No.2787 dated 07.05.2025, the ORSAC vide Letter No.2372, dated 16.06.2025 (Copy enclosed) has submitted the authenticity report submitted by M/S TKS Consultancy Services, Bhubaneswar, which reveals that;

**(a) Aruha BSQ (Cluster Sl. No.2/5), Area-20 Acres:**

It is observed that from the drone survey report conducted on 28.10.2024, the lowest undisturbed surface height is 45 metres as per mining plan and excavation has been done up to a depth of 40 metres drone surveyed on 28.02.2025 which implies **excavation has not gone beyond 6 metres** from the lowest undisturbed contour line (Lowest R.L.) of the lease area.

(b) **Aruha BSQ (Cluster Sl. No.2/3)-Area-18.88 Acres:**

It is observed from the drone survey report conducted on 28.10.2024 that, the lowest undisturbed surface height is 45 metres as per mining plan and excavation has been done up to a depth of 36 metres drone surveyed on 28.02.2025 which implies **excavation has gone beyond 6 metres** from the lowest contour line (Lowest RL) of the lease area.

Further, M/s. TKS Consultancy Services, Bhubaneswar was requested vide this office Letter No. 924 dated 18.02.2025 & Letter No. 2692 dated 02.05.2025 to assess the volume of black stone extracted w.r.t the above two quarries. In reply, the ORSAC vide Letter No.2763, dated 10.07.2025, received by this office on 20.08.2025 has submitted the vetted Drone Surveyed Report of Aruha BSQ (20 Acre) and Aruha BSQ (18.88 Acre) (**copy enclosed**), which reveals as follows;

(a) **Aruha BSQ (20 Acre)**

- As per the field survey, it was observed that the lease area is covered with 2 meters of soil (i.e. 10%) 4992.655 cubic meters underlain by massive granitic rock.
- The total volume of material extracted (overburden + stone) is 49926.555 cubic meters.
- The total volume of extractable black stone is 44933.9 cubic meters.
- The volume of recoverable black stone extracted from 19.10.2024 to 28.02.2025 (date of survey) is estimated to be 35947.12 cubic meters (Volume of Recoverable Stone (80%) as per approved modification of mining plan). (Approximately).

The above conclusion indicates that, **excavation is within the permissible limit** allowed to the lessee as the allowed quantity is 42000 Cu m/Annum as per the approved Mining Plan & Environmental Clearance (E.C).

(b) **Aruha BSQ (18.88 Acre)**

- As per the field survey, it was observed that the lease area is covered with 2 meters of soil (i.e. consider as 10% soil) 7563.413 Cu m underlain by massive granitic rock.
- The total volume of material extracted (overburden + stone) is 75637.413 cubic meters.
- The total volume of extractable black stone is (75637.413-7563.413) is 68074 cubic meters.
- The volume of recoverable black stone extracted from 08.11.2024 to 28.02.2025 (date of survey) is estimated to be **47651.8 Cu m** (Volume recoverable stone 70% as per approved mining plan). (Volume of Recoverable Stone (70%) as per approved modification of mining plan) (Approximately)

The above conclusion indicates that, **5617.8 Cu m** of black stone is over extracted from the quarry as the allowed quantity was 42034 Cu m / Annum as per the Approved Mining Plan & Environmental Clearance (E.C).

In view of the above findings, Sri Sarat Kumar Jena, lessee of Aruha BSQ (Cluster Sl. No.2/3) over an area of 18.88 Acres has been issued a show-cause notice by the Mining Officer, Jajpur district vide Letter No.5729, dated 06.09.2025 (**copy enclosed**) as to why action as deemed proper under OMMC Amendments rules 2023 shall not initiated against him for over-extraction of **5617.8 Cu m** of black stones from the quarry.

That, the lessee has filed an objection to the Drone Survey Report on 03.09.2025 (**copy enclosed**), pursuant to the order dated 22.08.2025 passed by the Hon'ble High Court of Odisha in WP(C) No.23125 of 2025 (Sarat Kumar Jena -Vrs-State of Odisha & others) and requested therein for giving him an opportunity of personal hearing before taking any action against him and requested for re-Drone Survey of Aruha BSQ (18.88 Acre) in his presence. It may please be noted that, the Hon'ble Court has disposed of the above writ application on 22.08.2025, *reserving liberty to the petitioner to file his objections to the drone survey report within a period of two weeks producing all vouching material in support of the objection and that till the decision is taken by the jurisdictional Opp. Parties on the said objection, no cohesive action shall be taken against the petitioner solely on the basis of the drone survey report.*

This is for favour of your kind information and necessary action.

Yours faithfully,

Encl: As above.

*[Signature]*  
06.09.2025  
Deputy Director of Mines (I/C),  
Jajpur Circle, Jajpur

Memo No. No. S753, M.M, Jajpur, Date. 06.09.2025  
Copy to the Mining Officer, Jajpur for information.

*[Signature]*  
06.09.2025  
Deputy Director of Mines (I/C),  
Jajpur Circle, Jajpur

Memo No. No. S754, M.M, Jajpur, Date. 06.09.2025  
Copy submitted to the Collector & D.M, Jajpur for favour of kind information.

*[Signature]*  
06.09.2025  
Deputy Director of Mines (I/C),  
Jajpur Circle, Jajpur

Memo No. No. S755, M.M, Jajpur, Date. 06.09.2025

Copy submitted to the Director of Minor Minerals, Odisha for favour of kind information.

*[Signature]*  
06.09.2025  
Deputy Director of Mines (I/C),  
Jajpur Circle, Jajpur

## ANNEXURE-Q

Date:08.09.2025

To

- (1) The Deputy Director of Mines, Jajpur Circle, Jajpur.
- (2) The Mining Officer, Jajpur.

**Sub : Illegal extraction of black stone by the miscreants/stone mafia from Aruha BSQ (Cluster Sl No.2/3) having area Ac 18.88 in the district of Jajpur, Odisha.**

Sir,

I am the lessee Aruha Black Stone Quarry (Cluster Sl No.2/3) having area Ac 18.88 in the district of Jajpur, Odisha. In this regard, on 22.03.2023, On 17.01.2023, the Environment Clearance was granted in favour of me by the SEIAA for a period of two years, which was expired on 16.01.2025. After expiry of the said period of EC, on 16.01.2025, I have stopped my operation of Aruha Black Stone Quarry (Cluster Sl No.2/3). Taking into consideration of such closure of operation of Aruha Black Stone Quarry (Cluster Sl No.2/3), some miscreants/stone mafia are illegally extracting the black stone from Aruha Black Stone Quarry (Cluster Sl No.2/3).

3000  
08-09-2025

*[Handwritten signature]*  
08/09/25  
JMS  
for 7/8

In the aforesaid circumstances, I request your Honour to intervene in the matter and take steps against the miscreants/black stone mafia, who are illegally extracting the black stone from Aruha Black Stone Quarry (Cluster SI No.2/3).

Thanking You,  
Yours Sincerely

*Sarat Kumar Jena*  
(Sarat Kumar Jena)  
At/P.O. Aruha, District: Jajpur.



**GOVERNMENT OF ODISHA**  
**OFFICE OF THE DEPUTY DIRECTOR OF MINES**  
**JAJPUR CIRCLE, JAJPUR**  
 E - mail: [ddmjajpur.mm@gov.in](mailto:ddmjajpur.mm@gov.in)

ofc

Letter No. 5837 /MM, Jajpur/ Date 15-09-2025

From

Mining Officer,  
Jajpur District.

To

Sri Sarat Kumar Jena-Lessee,  
Aruha BSQ (18.88 Acre),  
S/o-Hrudananda Jena,  
At/PO-Aruha, PS-Dharmasala,  
Dist-Jajpur.

Sub: Intimation for hearing on your representation submitted on dated 03.09.2025 & 08.09.2025 raising objection to the drone survey report dated 16.06.2025 w.r.t Aruha BSQ (18.88 Acre).

Ref: Your representation dated 03.09.2025 & 08.09.2025 w.r.t Aruha BSQ (18.88 Acre).

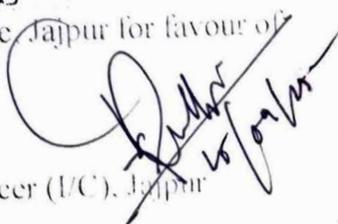
Sir,

With reference to the subject cited above, a hearing is scheduled on 22.09.2025 at 4 P.M. to be conducted at the Office Chamber of the Deputy Director of Mines, Jajpur Circle, Jajpur on your representation submitted on dated 03.09.2025 & 08.09.2025 raising objection to the drone survey report dated 16.06.2025 w.r.t Aruha BSQ (18.88 Acre).

Yours faithfully,

  
 Mining Officer (I/C), Jajpur

Memo No. 5888, M.M, Jajpur, Date. 15-09-2025  
 Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur for favour of kind information.

  
 Mining Officer (I/C), Jajpur

*Sant Kumar**M.O (1/c)*

Date: 06.10.25

To

1. The Odisha Space Applications Centre (ORSAC), Plot No.45/48(P), Jaydev Vihar, Near Gopabandhu Academy of Administration, Unit-16, Bhubaneswar-751023.
2. The Deputy Director of Mines, Jajpur Circle, Jajpur.

**Sub : Re-drone survey of Aruha BSQ (Cluster SL. No.2/3)**

Sir,

This is to inform you that I am the lessee of Aruha BSQ (Cluster No.2/3) of Jajpur district. I have obtained the drone survey report bearing Letter No.ORSAC/PR/1271/2025/2372 dated 16.06.2025 of Odisha Space Applications Centre (ORSAC) through R.T.I. from the office of the Deputy Director of Mines, Jajpur Circle, Jajpur, wherein M/s. TKS Consultancy Services, Bhubaneswar conducted the drone survey on 28.02.2025. I am not accepting the said drone survey report conducted by M/s. TKS Consultancy Services, Bhubaneswar on 28.02.2025. Being aggrieved by such report, on 03.09.2025, I wrote a letter to your Honour requesting to do the re-drone survey again and further I had also filed a writ application in the Hon'ble High Court of Orissa being W.P. (C) No.23125 of

*3691*  
*06-10-2025*

2025. On 22.08.2025, the Hon'ble High Court of Orissa was pleased to dispose of W.P. ( C) No.23125 of 2025. Hence I request your Honour to refer my earlier letter dated 03.07.2025 and my objection dated 03.09.2025 to the drone survey report dated 16.06.2025 pursuant to order dated 22.08.2025 passed by Hon'ble High Court of Orissa in W.P. ( C) No.23125 of 2025 (Sarat Kumar Jena Vrs. State of Odisha and others).

In the aforesaid circumstances, I request your Honour once again to kindly intervene in the matter and further be pleased to take help of ISRO image & make re-drone survey with another agency again in the interest of Justice, for which, I am ready to pay the expenses/cost etc., which will be borne by your Honour.

Thanking You,

Yours Sincerely

*Sarat Kumar Jena*  
(Sarat Kumar Jena) .06.10.2025  
At/P.O. Aruha, District: Jajpur.



68

ANNEXURE-T

**GOVERNMENT OF ODISHA**  
**OFFICE OF THE DEPUTY DIRECTOR OF MINES**  
**JAJPUR CIRCLE, JAJPUR**

E - mail: [ddmjajpur.mm@od.gov.in](mailto:ddmjajpur.mm@od.gov.in)

Letter No. 6436 /MM, Jajpur/ Date 17/11/2025

To

The Chief Executive,  
 Odisha Space Application Centre (ORSAC),  
 Bhubaneswar.

Sub: Intimation of the extract of order dated 08.10.2025 of the hearing conducted w.r.t representations of Sri Sarat Kumar Jena, Lessee of Aruha BSQ (18.88 Acre) in pursuant to the order dated 22.08.2025 passed by the Hon'ble High Court of Odisha in W.P(C) No.23125 of 2025.

Ref: (1) Order dated 22.08.2025 passed in W.P(C) No.23125 of 2025.  
 (2) Representation dated 03.09.2025, 08.09.2025 & 06.10.2025.  
 (3) Order dated 08.10.2025 of the hearing conducted by the Mining Officer, Jajpur.

Sir,

With reference to the subject cited above, and enclosing the representations/orders under reference, I am to say that, Sri Sarat Kumar Jena, Lessee of Aruha BSQ (18.88 Acre) has filed objection to the drone survey report of the said quarry conducted by M/s. TKS Consultancy Services, Bhubaneswar on 28.02.2025.

Hence, it is requested to re-evaluate the said report & submit the outcomes of the re-evaluation to this office at an early date for onward action at this end.

Further, in question to the reassessment of Aruha BSQ (18.88 Acre) by means of drone survey and satellite imagery, as requested by the lessee in his letter dated 06.10.2025, it is requested to submit your views in this regard to take further action at this end.

Your faithfully,

Encl: As above.

Mining Officer (I/C), Jajpur

Memo No. 6437, M.M, Jajpur, Date 17/11/2025

Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur for favour of kind information.

Mining Officer (I/C), Jajpur

Memo No. 6438, M.M, Jajpur, Date 17/11/2025

Copy to Sri Sarat Chandra Jena, Lessee of Aruha BSQ (18.88 Acre) for information.

Mining Officer (I/C), Jajpur

840  
M.A. (I/C)  
03.11.2025  
for

**ODISHA SPACE APPLICATIONS CENTRE (ORSAC)**

Department of Science &amp; Technology, Govt of Odisha

ORSAC/PR/1271/2025/ 4220 Dt.- 3/11/2025 do not need for

To,

The Deputy Director of Mines (I/C)  
Jajpur Circle, Jajpur

Sub: Submission of re-evaluation report of Aruha BSQ 18.88 Acre.

Ref: Your Letter No. 6436, Dated on 17/10/2025

Sir,

With reference to the subject and your letter cited above, it is to inform you that the drone survey report of Aruha BSQ area 18.88 Acre was re-evaluated and found that there is no discrepancy in the previous submitted report. The report was prepared based on the lowest surface height of 45 meters as per modified mining plan and excavation has been done up to a depth of 36 meter as per the drone survey conducted on 28.02.2025, which implies that excavation has gone beyond 6 meter from the lowest contour line (Lowest RL) of the lease area.

With regards to re-assessment of above Aruha BSQ quarry 18.88 Acre, it is suggested that there is no need to carryout drone survey again as there is no discrepancy in the previous report

*C. S. S. S.*  
SCIENTIST -D

3921

03-11-2025

*[Signature]*  
17.11.25  
M.O (P/c)

Date: 17.11.2025

To

1. The Deputy Director of Mines, Jajpur Circle, Jajpur.
2. The Mining Officer (I/C), Jajpur, Office of the Deputy Director of Mines, Jajpur Circle, Jajpur.
3. The Odisha Space Applications Centre (ORSAC), Plot No.45/48(P), Jaydev Vihar, Near Gopabandhu Academy of Administration, Unit-16, Bhubaneswar-751023.

Sub : Order dated 22.08.2025 passed by Hon'ble High Court of Orissa in W.P. ( C) No.23125 of 2025 (Sarat Kumar Jena Vrs. State of Odisha and others).

Ref : My letters dated 03.09.2025 and 06.10.2025 with regard to Re-drone survey of Aruha BSQ (Cluster SL. No.2/3).

Sir,

Pursuant to the order dated 22.08.2025 passed by Hon'ble High Court of Orissa in W.P. ( C) No.23125 of 2025, on 03.09.2025, I have submitted my objection to the drone survey report dated 16.06.2025 of ORSAC, as I am not accepting the said drone survey report, which was conducted by M/s. TKS Consultancy Services, Bhubaneswar on 28.02.2025 in my

*Sarat Kumar Jena*

4061  
17-11-2025

- 2 -

absence and without issuing any notice to me. The said drone survey conducted by ORSAC in my absence violates the principles of natural justice. In the said objection, I have prayed for re-drone survey of Aruha BSQ (Cluster No.2/3) in my presence and/or take the help of ISRO image, for which I am also ready to pay the cost of drone survey/image etc.

In the meanwhile, I came to know that on 17.10.2025, the Mining Officer, Jajpur wrote a letter to the Chief Executive, ORSAC enclosing therein the order dated 22.08.2025 passed by Hon'ble High Court of Orissa in W.P.( C) No.23125 of 2025, my letters dated 03.09.2025, 08.09.2025 and 06.10.2025 requesting to re-evaluate the drone survey report dated 16.06.2025 in question. In the said letter, it was also requested to submit views with regard to the re-assessment of Aruha BSQ (18.88 Acre) by means of drone survey and satellite image, as requested by the lessee letter dated 06.10.2025.

After receipt of the aforesaid letter, on 03.11.2025, the Scientist-D of ORSAC wrote a letter to the Deputy Director of Mines, Jajpur inter-alia stating "the drone survey report was re-evaluated and found that there is no discrepancy in the previous submitted report. With regards to re-assessment of above Aruha BSQ quarry 18.88 Acre, it is suggested that there

11.2025  
Sarat Kumar Jena

- 8 -

is no need to carry out drone survey again as there is no discrepancy in the previous report".

In this regard, I want to draw your kind attention that at no point of time, I have ever prayed for re-evaluation or reassessment of the drone report dated 16.06.2025 of ORSAC in question, whereas I have prayed for re-drone survey of Aruha BSQ (Cluster No.2/3) in my presence and/or take the help of ISRO image, for which I am ready to pay the cost of drone survey/image etc. The point of re-drone survey is totally different from the point of re-evaluation or re-assessment.

Hence taking into consideration as above, I request your Honour once again to re-drone survey of Aruha BSQ (Cluster No.2/3) in my presence and/or take the help of ISRO image, for which I am ready to pay the cost of drone survey/image etc. in the interest of justice.

Thanking You,

Yours Sincerely



(Sarat Kumar Jena)

At/P.O. Aruha, District: Jajpur.



**GOVERNMENT OF ODISHA**  
**OFFICE OF THE DEPUTY DIRECTOR OF MINES**  
**JAJPUR CIRCLE, JAJPUR**  
E - mail: [ddmjajpur.mm@gov.in](mailto:ddmjajpur.mm@gov.in)

Letter No. 6969 /MM, Jajpur/ Date 18-11-2025

To,

Sarat Kumar Jena-Lessee,  
Aruha Black Stone Quarry (18.88 Ac.).  
S/o-Late Irudananda Jena,  
At/Po-Aruha, PS-Dharmasala,  
Dist-Jajpur.

Sub: Imposition of penalty for unauthorised/overextraction of 5617.8 Cu m of black stone from Aruha BSQ (18.88 Acre) under Dharmasala Tahasil, Dist-Jajpur.

Ref: Order of the hearing passed on dated 18.11.2025.

Sir,

In enclosing a copy of the Order of the hearing passed on dated 18.11.2025, you are directed to deposit an amount of **Rs.31,43,176/-** (Rupees Thirty-one Lakh Forty-three Thousand One Hundred Seventy-six Only) as calculated below towards penalty and other Government dues for unauthorised/overextraction of 5617.8 Cu m of black stone from Aruha BSQ (18.88 Acre) under Dharmasala Tahasil, Dist-Jajpur, within seven days of receipt of this letter.

**Calculation Table:**

Sl No.	Item	Amount to be deposited (in Rs.)	Account No. against deposit
01	Royalty for 5617.8 Cum @ 130/- per Cum	7,30,314/-	0853-00-107-0217-02266-954 - Minor Minerals- Stone - Collection of Royalty
02	Addl. Charges for 5617.8 Cum @ 295/- per Cum	16,57,251/-	
<b>Total</b>		<b>Rs. 23,87,565/-</b>	
03	DMF @ 30% of Royalty	2,19,095/-	Ac. No.35618440771, SBI, IFSC No.0012064 Beneficiary name; The Collector, Jajpur
04	EMF @ 5% of the Royalty	36,516/-	Ac. No.06640100956287, IFSC Code, UCBA0000664, Branch UCO, Govt. Secretariate, Customer name: Odisha Env Management Trust (OMEF)
05	Penalty	5,00,000/-	0853-00-800-0097-02082-000 - Misc receipt under mining
<b>Total</b>		<b>Rs. 31,43,176/-</b>	

Yours faithfully,

Mining Officer (I/C), Jajpur

Orissa Records Manual, 1964  
(See Paragraph -207 (1))

## (CONTINUATION OF ORDER SHEET)

Date of order	Order of Magistrate & signature	Remarks
1	2	3
22.09.2025	<p>In pursuance to the order dated 22.08.2025 passed by the Hon'ble High Court of Odisha in WP(C) No.23125 of 2025 (Sarat Kumar Jena Vrs. State of Odisha) which has been disposed of by the Hon'ble Court reserving liberty to the petitioner to file his objections to the drone survey report within a period of two weeks producing all vouching material in support of the objections, and that till a decision is taken by the jurisdictional Ops on the said objections, no coercive action shall be taken against the petitioner solely on the basis of the drone survey report, the lessee Sri Sarat Kumar Jena vide his representation dated 03.09.2025 has filed objection to the drone survey report of Aruha BSQ (18.88) Acre conducted by M/S TKS Consultancy on dated 28.02.2025 and prayed for a personal hearing.</p> <p>In compliance to the order of the Hon'ble Court and considering the representation dated 03.09.2025 and show cause replay on dated 08.09.2025 of the lessee Sri Sarat Kumar Jena, a hearing was conducted on 22.09.2025 by the Mining Officer, Jajpur at the Office Chamber of the Deputy Director of Mines, Jajpur Circle, Jajpur in the presence of the lessee and DDM, Jajpur Circle.</p> <p>From the representation of the lessee, the following grounds are sorted for necessary discussion/consideration during the hearing.</p> <p>(1) The lessee Sri Sarat Kumar Jena has cited that he was unaware of the drone survey conducted on 28.10.2024 and the report has not yet been communicated to him.</p> <p><b>Observation/Conclusion</b> That, the drone survey conducted on 28.10.2024 is relating to the survey conducted for Approval of Mining Plan w.r.t the source Aruha BSQ (18.88 Acre) and the drone survey was conducted in presence of the RQP hired by the lessee Sri Sarat Kumar Jena itself. Hence the above allegation is rejected having no merit points.</p> <p>(2) The lessee Sri Sarat Kumar Jena has cited that he was unaware about the drone survey conducted on 28.02.2025 and raised objection to the said drone survey report under citation that excavation has not gone beyond six meter of depth. He has also mentioned</p>	

Orissa Records Manual, 1964  
(See Paragraph -207 (1))

## (CONTINUATION OF ORDER SHEET)

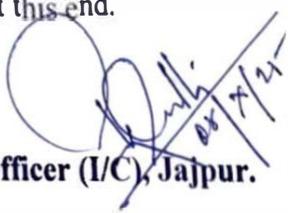
Date of order	Order of Magistrate & signature	Remarks
1	2	3
	<p>that, the Environmental Clearance was granted in his favour w.r.t the said source which was valid till 16.01.2025 and afterward his source was non-operational having no valid E.C. Hence, the Drone Survey Report is illegal, Arbitrary, and in law, violation of principles of natural justice, Article 14 of the Constitution of India.</p> <p><b>Observation/Conclusion</b>  <i>Rule 57. Power of entry and inspection, Sub-Rule (1)A</i> conferred that "The Controlling Authority, Competent Authority or any officer authorized in this behalf, shall have the power to enter and inspect any area granted under a prospecting license-cum-mining lease or mining lease or quarry lease". The said rule provides powers to the authority to inspect the quarry, assess the resource position, extraction beyond lease area/over-extraction, if any. Hence, there is no illegality in the Drone Survey. Further, in case of ground survey, where hands are involved and instruments are involved, presence of lessee/stakeholders may be required; when drone survey is undertaken it is kind of areal survey and therefore, it is not mandatory for the lessee/stakeholders to remain present during the assessment.</p> <p>The lessee has also submitted a show-cause reply on 08.09.2025 to the Show Cause Notice issued vide Letter No. 5729 Dated 06.09.2025 regarding over-extraction of Blackstone at Aruha BSQ (18.88 Ac.).</p> <p>The lessee in his reply has disputed the Drone Survey Report conducted on 28.02.2025 which revealed over-extraction of a quantity of 5617.8 Cu M in excess of the approved quantity during the period from 08.11.2024 to 28.02.2025 and excavation depth beyond the permissible limit of 6 meters from the Ground Level. In this regard, the following observations are made.</p> <p>The said Drone Survey Report submitted by M/S TKS Consultancy Services, Bhubaneswar, has been authenticated by ORSAC vide letter No.2372, dated 16.06.2025 which is the apex body of the State of Odisha and competent enough in this field and hence no further review to the said report is required at this end.</p>	

Orissa Records Manual, 1964  
(See Paragraph -207 (1))

## (CONTINUATION OF ORDER SHEET)

Date of order	Order of Magistrate & signature	Remarks
1	2	3
	<p>That, in regard to Lessee's contention concerning the conduct of the Drone Survey in absence or without giving an opportunity of hearing or without knowledge of him, it is pertinent to mention here that, no such rules under OMMC Amendments Rules 2023 mandates the concerned authority to inform the Lessee/Proprietor in advance while entering into a Quarry for inspection, Survey &amp; whatsoever purposes as the authority feels necessary, in order to uphold the promulgation of OMMC Amendments Rules 2023 effectively and other prevailing rules by the Govt. Some of the relevant provisions of OMMC Amendments Rules 2023 may be taken into consideration in this behalf, conferring power to authorized officers to enter into any quarry to make inspections as deemed necessary, which are mentioned below:</p> <ol style="list-style-type: none"> <li>1. <b>Rule 33. Conditions of quarry lease, Sub-Rule (16):-</b> The lessee shall afford reasonable facilities for inspection of the quarries, accounts and records pertaining to quarrying operation, to the Competent Authority and Director or any other officer authorized by any of them and such officer may issue directions to prevent wasteful extraction of minerals and to ensure observance of the provisions of rules and specify the time limit not exceeding sixty days within which the directions shall be complied with.</li> <li>2. <b>Rule 33. Conditions of quarry lease, Sub-Rule (17):-</b> If the lessee does not allow the inspecting officer reasonable facilities for inspection or fails to comply with the directions within the specified time limit, the Competent Authority may forfeit the whole or part of the security deposit paid by the lessee or impose penalty not exceeding rupees fifty thousand and may cancel the lease and forfeit the security deposit.</li> <li>3. <b>Rule 51. Penalties, Sub-Rule 1(ii):-</b> The Director or Additional Director or Joint Director or Deputy Director or Mining Officer or Assistant Mining Officer or Junior Mining Officer or Divisional Forest Officer or Assistant Conservator of Forest or Range Officer or Police Officer not below the rank of Sub-Inspector of Police may seize the minor minerals and its products together with all tools,</li> </ol>	

## (CONTINUATION OF ORDER SHEET)

Date of order	Order of Magistrate & signature	Remarks
1	2	3
08.10.2025	<p>equipment and vehicles used in committing such offence within their respective jurisdiction.</p> <p>4. <b>Rule 57. Power of entry and inspection, Sub-Rule (1)A:-</b> The Controlling Authority, Competent Authority or any officer authorized in this behalf, shall have the power to enter and inspect any area granted under a prospecting license-cum-mining lease or mining lease or quarry lease.</p> <p>The final order is reserved to 08.10.2025.</p> <p>The lessee Sri Sarat Kumar Jena is present. On perusal of the record, it is revealed that Sri Jena has submitted a letter on dated 06.10.2025 requesting therein for reassessment of Aruha BSQ (18.88 Acre) via Satellite Imagery or re-drone survey and ready to pay the expenses/cost as required.</p> <p>After detail discussion/perusal of the representation of the lessee, the following decision are made;</p> <p>Pertaining to the displeasure of the lessee w.r.t authenticity of the Drone Survey Report, the ORSAC may be requested for re-evaluation of the same &amp; submit the outcomes of the re-evaluation to this office to take further necessary action at this end.</p> <p>In question to the reassessment of Aruha BSQ (18.88) Acre, by means of drone survey and satellite imagery, as requested by the lessee in his letter dated 06.10.2025, the ORSAC may be requested to submit his views regarding satellite imagery study and re-drone survey of the area for taking further action at this end.</p> <p style="text-align: right;">   <b>Mining Officer (I/C), Jajpur.</b> </p>	<p>11.21</p> <p>10</p> <p>Sara</p> <p>meny</p>

Orissa Records Manual, 1964  
(See Paragraph -207 (1))

## (CONTINUATION OF ORDER SHEET)

Date of order	Order of Magistrate & signature	Remarks
1	2	3
<p><b>14.11.2025</b></p>	<p>The lessee Sri Sarat Kumar Jena is present and filed Hazira. On the previous date it was decided that, the Chief Executive, ORSAC shall be requested to submit his views regarding re-evaluation of the Assessment Report of Aruha BSQ (18.88 Acre) and reassessment of the quarry by means of drone survey and satellite imagery, as requested by the lessee. Accordingly, the Chief Executive, ORSAC was intimated vide this office Letter No.6436 dated 17.10.2025.</p> <p>In reply to the above letter, the Chief Executive, ORSAC has submitted his views vide Letter No.4220, dated 03.11.2025 wherein he has informed that, <i>the Drone Survey of Aruha BSQ (18.88 Acre) was re-evaluated and found that there is no discrepancy in the previous submitted report. The report was prepared on the lowest surface height of 45 meters as per modified mining plan and excavation has been done up to a depth of 36 meter as per the drone survey conducted on 28.02.2025. Which implies that excavation has gone beyond 6 meters from the lowest contour line (Lowest Line) of the lease area.</i></p> <p>With regard to re-assessment of above Aruha BSQ 18.88 Acre, the ORSAC has suggested that there is no need to carryout drone survey again as there is no discrepancy in the previous report.</p> <p>The same is intimated to Sri Sarat Kumar Jena-Lessee. Sri Jena requested to allow him one week to submit his written views on the Letter No.4220, dated 03.11.2025 of the Chief Executive, ORSAC. The lessee also requested to provide him a copy of the said letter.</p> <p>Heard and allowed.</p> <div style="text-align: right;">   <b>Mining Officer (I/C), Jajpur.</b> </div>	

Orissa Records Manual, 1964  
(See Paragraph -207 (1))

## (CONTINUATION OF ORDER SHEET)

Date of order	Order of Magistrate & signature	Remarks
1	2	3
<p><b>18.11.2025</b></p>	<p>The lessee Sri Sarat Kumar Jena has submitted his written views on the Letter No.4220, dated 03.11.2025 of the Chief Executive, ORSAC. In the said submission, the lessee has reiterated to conduct a re-drone survey of Aruha BSQ (18.88 Acre) in his presence.</p> <p>As the ORSAC has already submitted his views on the request of the lessee for re-drone survey of the said quarry, suggesting no need to carryout drone survey again as there is no discrepancy in the previous report, the request for re-drone survey is hereby rejected.</p> <p>Further, the lessee is liable to deposit penalty for over-extraction of 5617.8 Cu M of black stone from Aruha BSQ (18.88 Acre) as per the Survey Report conducted on 28.02.2025.</p> <p>Besides, the Regional Officer, SPCB, Kalinganagar be intimated for imposition of Environmental Compensation on the lessee against the quantity extracted unauthorizedly.</p> <p>Intimate the State Environmental Impact Assessment Authority (SEIAA), Odisha for information and necessary action.</p> <p>A copy of the said order be intimated to the lessee for information.</p> <div style="text-align: right;">   <b>Mining Officer (I/C), Jajpur.</b> </div>	



**GOVERNMENT OF ODISHA**  
**OFFICE OF THE DEPUTY DIRECTOR OF MINES**  
**JAJPUR CIRCLE, JAJPUR**

E - mail: [ddmjajpur.mm@od.gov.in](mailto:ddmjajpur.mm@od.gov.in)

Letter No. 7014 /MM, Jajpur/ Date 18.11.2025

From,  
Mining Officer,  
Jajpur District.

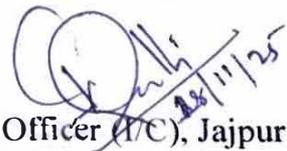
To  
The Regional Officer, SPCB,  
Kalinganagar.

Sub: Intimation for Imposition of Environmental Compensation on Sri Sarat Kumar Jena-Lessee, for unauthorised extraction of 5617.8 Cu m of Black Stone from Aruha BSQ (18.88 Acre).

Sir,

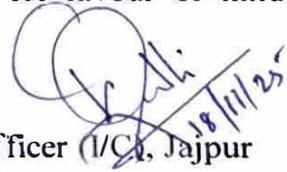
In inviting a kind reference to the subject cited above, I am to intimate you for imposition of Environmental Compensation on Sri Sarat Kumar Jena-Lessee, for unauthorised extraction of 5617.8 Cu m of Black Stone from Aruha BSQ (18.88 Acre) under Tahasil Dharmasala, Dist-Jajpur.

Yours faithfully,

  
Mining Officer (I/C), Jajpur

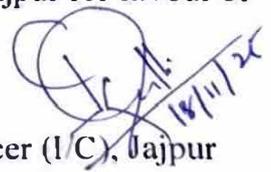
Memo No. 7015, M.N, Jajpur, Date. 18.11.2025

Copy submitted to the Member Secretary, SEIAA, Odisha for favour of kind information and necessary action.

  
Mining Officer (I/C), Jajpur

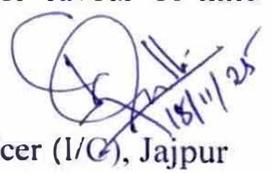
Memo No. 7016, M.N, Jajpur, Date. 18.11.2025

Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur for favour of kind information.

  
Mining Officer (I/C), Jajpur

Memo No. 7017, M.N, Jajpur, Date. 18.11.2025

Copy submitted to the Director of Minor Minerals, Odisha for favour of kind information.

  
Mining Officer (I/C), Jajpur



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ANNEXURE-Y

**GOVERNMENT OF ODISHA**  
**OFFICE OF THE DEPUTY DIRECTOR OF MINES**  
**JAJPUR CIRCLE, JAJPUR**

E - mail: [ddmjajpur.mm@od.gov.in](mailto:ddmjajpur.mm@od.gov.in)

Letter No. 7203 /MM, Jajpur/ Date 28.11.2025

To

The Member Secretary,  
State Environmental Impact Assessment Authority (SEIAA),  
Odisha.

Sub: Intimation regarding violation of terms and conditions of Environmental Clearance w.r.t Aruha BSQ (18.88 Acre) under Tahasil Dharmasala by excavation beyond the depth of 6 metres.

Sir,

In inviting a kind reference to the subject cited above, this is to bring to your kind notice that, the assessment of Aruha BSQ (18.88 Acre) under Tahasil Dharmasala, Dist-Jajpur reveals excavation beyond 6 metres which is a clear violation of terms and conditions of Environmental Clearance granted in favour of the lessee Sri Sarat Kumar Jena.

This is submitted for favour of your kind information and necessary action.

Yours faithfully,

Mining Officer (I/C), Jajpur

Memo No. 7203, M.N, Jajpur, Date. 28.11.2025

Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur for favour of kind information.

Mining Officer (I/C), Jajpur